

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO.311 OF 2022**

IN THE MATTER OF:

Dr. Jeet Singh Yadav

...Applicant

Versus

Govt. of NCT Delhi & Others

...Respondents

N.D.O.H.: 03.11.2025

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RESPONDENT No.3/DDA

THROUGH

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Enrol.No.D/1154/2008

Place: New Delhi
Dated: 01.11.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO.311 OF 2022**

IN THE MATTER OF:

Dr. Jeet Singh Yadav

...Applicant

Versus

Govt. of NCT Delhi & Others

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**FIFTH STATUS REPORT ON BEHALF OF RESPONDENT
NO.3, DELHI DEVELOPMENT AUTHORITY IN TERMS
OF THE ORDER DATED 24.09.2025.**

I, Kumar Rahul Dev Samtayan, S/o Ashok KUMAR, aged about 38 years, presently posted as SUPERINTENDING ENGINEER, DDA, having my office at Central Nursery, Dwarka, Sec 5, do hereby solemnly affirm and declare as under:

1. The Deponent is well conversant with the facts and circumstances of the present case based on official records maintained by the Delhi Development Authority ("DDA") and is duly authorised and competent to swear and depose this Affidavit.
2. It is respectfully submitted that by the Affidavits/Status Reports dated 04.02.2023, 21.08.2023 and 23.05.2025, and 23.09.2025 the answering Respondent has placed on record the detailed status in respect of the water bodies/johads within the jurisdiction of the DDA.



3. The present Status Report is being filed in continuation of the earlier Status Report dated 23.09.2025, submitted in compliance with the Order dated 20.08.2025, and in further compliance with the directions contained in the Hon'ble Tribunal's Order dated 24.09.2025, wherein the Hon'ble Bench directed the relevant record with the detailed action taken with respect to removal of encroachments, restoration and rejuvenation of water bodies located in Village Mundka, to be placed on record. The answering Respondent accordingly craves leave to refer to and rely upon the earlier reports filed, along with the submissions herein.
4. It is submitted that a meeting of the Special Task Force (STF) convened by the Sub-Divisional Magistrate, Punjabi Bagh, was held on 01.10.2025 in the office of the SDM, Punjabi Bagh, to review and discuss the removal of encroachments from water bodies which are subject matter of this Application. The meeting was attended by representatives of the Revenue Department, GNCTD; DDA; Delhi State Industrial and Infrastructure Development Corporation Ltd ("DSIIDC"); Municipal Corporation of Delhi ("MCD"), and the local police authorities. During the meeting, the SDM directed the DDA officials to initiate removal of all unauthorised structures and encroachments following due process, with the SHO concerned to provide necessary police assistance. The MCD was also instructed to remove the waste dumped in the ponds and take action against illegal



dumping. A copy of the Minutes of Meeting dated 01.10.2025 issued by the Office of the SDM, Punjabi Bagh, is annexed hereto as **Annexure R-1**.

KHASRA NO. 142/(3-1)

5. The said water body continues to exist in its natural condition and remains filled with water. As per the demarcation and the Total Station Survey (TSS) verified by the Revenue Department, GNCTD and the Land Management Wing (West Zone), DDA in January 2025, the water body lies partly on DDA land, with no encroachment, and partly within adjoining land owned by private persons. Although preliminary steps were undertaken to earmark the boundary for construction of a boundary wall around the water body, the same could not be executed on site due to objections raised by the surrounding private landowners. The adjoining landowners have also raised written objections to the TSS prepared by the Revenue Department, GNCTD and the Land Management Wing, DDA. Clarification regarding the demarcation is still awaited.
6. The tender issued for the said purpose in March, 2025, had to be closed on account of the contractor not being able to undertake any construction or fulfil the commitments therein. A fresh tender for maintenance and rejuvenation of the water body including erection of a boundary wall and construction of a peripheral pathway was re-invited, and the financial bid was opened



on 24.10.2025. A copy of Tender Documents and Financial Bid Opening Details on dated 24.10.2025 are annexed hereto as **Annexure R-2 (colly)**.

KHASRA NOS. 373/1 AND 178/1 (VILLAGE MUNDKA)

7. The TSS drawings, already verified by the Land Management Wing and GNCTD in Jan-Feb 2025 and fixing of stones at site was done on 27/03/2025 .Thereafter, a joint site visit was held on 19/06/2025 for encroachments were delineated thereon. The detailed area statement reflecting the status of land utilisation, as summarised in the table, has been prepared on the basis of the verified TSS and field measurements along with the Photographs depicting the current condition of the site which are annexed hereto as **Annexure R-3 (colly)**.
8. The work of boundary wall construction on Kh no.178/1 was stopped due to obstruction and resistance by nearby occupants/encroachers claiming ownership of the land . Pursuant to the said obstruction, vacation and demolition notices were issued on 18.08.2025, followed by reminders dated 04.09.2025 and 09.10.2025. Copies of the said notices have already been placed on record along with the earlier Status Report.
9. It is respectfully submitted that as per the TSS and demarcation jointly undertaken by the Land Management Wing (West Zone), DDA, and the Revenue Department, GNCTD, the water body known as *Takiya Talab*, situated in Khasra No. 373/1, Village Mundka,



area measures approximately 15–18 bigha-biswa (13,403 sqm). The verified area statement prepared on the basis of the latest site inspection indicates that out of the total area, approximately 5,095 sqm constitutes the water-filled portion of the pond (of which about 3,340 sqm lies beyond the presently demarcated TSS boundary), 3,480 sqm approximately comprises a well-maintained park area, 2,020 sqm approximately forms part of the existing road, and around 183 sqm is occupied by an existing temple structure, whereas approximately 2,475 sqm stands encroached upon by private occupants. The detailed break-up of land utilisation is reflected in the corresponding area statement and site plan annexed hereto.

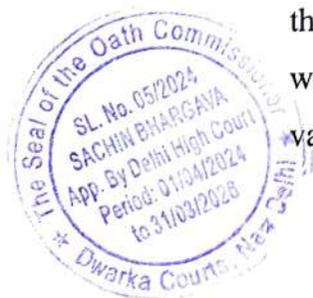
10. Further, an area measuring approximately 115 sqm is presently occupied by Government entities, namely the Department of Posts, MCD site office. Show cause cum vacation notice dated 04.10.2025 was duly issued to the Department of Posts. By the letter dated 10.10.2025, issued by the Department of Posts, Government of India, received in response to the Show Cause-cum-Vacation Notice dated 04.10.2025 concerning the Post Office at Takiya Talab (Khasra No. 373/1), Village Mundka, it was informed that the premises were handed over by the North DMC vide letter dated 11.11.2020 for public service use and that the Post Office has been functioning there since then. It has also requested that no coercive action be taken until verification of records and



identification of alternate accommodation. A copy of the said letter dated 10.10.2025 issued by the Department of Posts is annexed hereto as **Annexure R-4**.

11. It is submitted that a further area measuring approximately 183 sqm is occupied by an existing temple structure. By the letter dated 27.10.2025, issued by the Executive Engineer, DPD-I, DDA, a reference was made to the Religious Committee, GNCTD, seeking a decision regarding the temple structure located within the demarcated area of the water body in Khasra No. 373/1 (Takiya Talab), Village Mundka. The said communication was issued in view of the verified TSS, which confirms that the temple structure lies within the water body area identified for rejuvenation. The matter has been referred to the Religious Committee to take an appropriate decision to ensure compliance with the directions of the Hon'ble National Green Tribunal and facilitate the restoration work. A Copy of Letter dated 27.10.2025 issued by the Executive Engineer, DPD-I, DDA, to the Religious Committee, GNCTD is annexed hereto as **Annexure R-5**.

12. With respect to Khasra No.178/1, Village Mundka, area measuring approximately 01-19 bigha-biswa (1643.85 sqm). The verified area statement prepared on the basis of the latest site inspection indicates that 818 sqm out of the total area, approximately 1,631 sqm comprises of well-maintained park area, approximately 659 sqm is a vacant land area and approximately 154 sqm stands



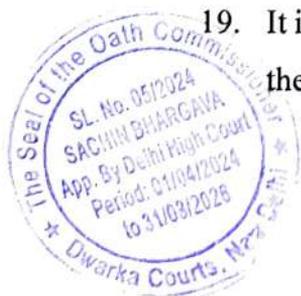
encroached upon by private occupants. The detailed break-up of land utilisation is reflected in the corresponding area statement and site plan annexed hereto.

13. Joint inspections were again conducted on 15.10.2025 and 16.10.2025, in the presence of officials from Land Management DDA, Engineering Wing DDA, and the concerned occupants/objectors, but no conclusive outcome was reached owing to the absence of GNCTD revenue staff. Copies of the hand written Joint Inspection Reports dated 15.10.2025 and 16.10.2025 are annexed hereto as **Annexure R-6 (colly)**. Multiple representations have also been received from occupants/encroachers on 22.08.2025, 28.08.2025, 11.09.2025, 15.10.2025, 16.10.2025 and 24.10.2025, contesting the demarcation and reference point coordinates.
14. In response thereto, the SDM, Punjabi Bagh, vide letter dated 28.10.2025, recommended that a re-verification or fresh demarcation be carried out in the presence of adjoining landowners/occupants. A copy of the said letter dated 28.10.2025 issued by the SDM, Punjabi Bagh, is annexed hereto as **Annexure R-7**.
15. Pursuant thereto, a joint site inspection for reassessment of demarcation was scheduled on 30.10.2025 in coordination with LM DDA, Engineering Wing DDA, Kanoongo, GNCTD and Patwari, DDA, and the



concerned private parties. A copy of the said Notice dated 29.10.2025 of the joint site visit is annexed hereto as **Annexure R-8**.

16. In compliance therewith, a Joint Inspection was scheduled and conducted on 30.10.2025 at Takiya Talab (**Khasra No. 373/1**) in the presence of all stakeholders, including the Revenue Department (GNCTD), Land Management (West Zone), and Engineering Wing of DDA, as well as local villagers and occupants.
17. Considering the request of local residents/Village Pradhan and the request was received from SDM office to undertake fresh demarcation jointly in the presence of all stakeholders. The DDA has deployed surveyor and measurement work for Khasra No. 373/1 has commenced on Site. A copy of the hand written joint Re-Demarcation Report dated 30.10.2025 prepared by the concerned officials is annexed hereto as **Annexure R-9**. The hand written inspection report dated 30.10.2025 is also annexed hereto as **Annexure R-10**.
18. It is submitted that the re-verification and fresh demarcation of Khasra No.178/1, Village Mundka will also be undertaken in terms of the communication of the SDM, Punjabi Bagh, upon completion of the proceedings underway in Khasra No. 373/1.
19. It is further submitted that as detailed in previous reports, the IIT Delhi has been appointed in March, 2025 as



Consultant for Phase 2 of the scientific rejuvenation of three water bodies bearing Khasra Nos. 373/1, 178/1, and 190/1. The comprehensive report of Kh No.373/1 (Takiya Talab) prepared by IIT Delhi dated 24.09.2025 is also annexed hereto as **Annexure R-11**.

KHASRA NO. 163/1) (04-16 BIGHA-BISWA) / (4046.4 SQM) DADA DOBA TEMPLE

20. The said water body situated at Khasra No. 163/1 (Dada Doba Temple) stands fully developed and properly maintained. As per the verified site measurements, the total area measures approximately 4,040 sqm, comprising a water-filled portion of about 1,147 sqm. A well-maintained park area of around 2,620 sqm, an RCC common roof sitting area (without enclosing walls) measuring about 200 sqm, and an existing temple structure of approximately 73 sqm located along the edge of the water body. The detailed area statement, along with corresponding site photographs, is annexed hereto as **Annexure R-12 (colly)**.
21. The answering Respondent submits that all directions issued by this Hon'ble Tribunal are being complied with in letter and spirit. The DDA continues to coordinate with the Revenue Department, GNCTD and local authorities to resolve the issues expeditiously.




 DEPONENT
 SEIDCC-1

VERIFICATION:

Verified at New Delhi on this 01 day of NOV 2025 that the contents of the above Affidavit are true and correct to my knowledge based on the records of the Delhi Development Authority. No part of it is false and nothing material has been concealed therefrom.

Wahay

I identify the deponent who has signed in my presence

[Signature]
DEPONENT

SE/DCC-1

01 NOV 2025



VERIFIED THAT THE DEPT
Smt/Smt/Km. Kumar Rohit Dev Sumbagan
S/o, W/o, D/o. En. Anwar Hussain
R/O. DPA, Dwarka Sec-5 Delhi.
Identified by Shri/Smt. Rohit & Raksha
has solemnly affirmed
New Delhi on 01 NOV 2025 04
that the contents of the affidavit which have
been read & explained to him are true and
correct to his knowledge.

Oath Commissioner
New Delhi



OFFICE OF THE SUB-DIVISIONAL MAGISTRATE: PUNJABI BAGH
GOVERNMENT OF N.C.T. OF DELHI
MAIN ROHTAK ROAD, NANGLOI, DELHI-110041

No. F.1 (1)/SDM(PB)/STF/2025/7422-23

Dated: 1/10/2025

MINUTES OF THE MEETING

A meeting of STF was held on 01.10.2025 at 03:00 PM in O/o SDM (Punjabi Bagh), Delhi to discuss the matter regarding removal of encroachment from water bodies in Mundka Village of Sub-Division Punjabi Bagh in compliance of directions issued by Hon'ble NGT in matter of Dr. Jeet Singh Yadav v/s GNCTD & Ors. As per revenue record, six ponds exist in Village Mundka. The list of participants who attended the meeting is attached as Annexure- 'A'. A discussion was carried out on the agenda and instructions were given to concerned officers:-

The orders on the agenda are as follows:-

ORDER NO. 1

Subject: Reg. Kh. No. 17/27 DSIIDC pond

Kanoongo, Punjabi Bagh and DSIIDC officials informed that no encroachment exists on the said water body at present. DSIIDC officials were directed to ensure that no encroachments take place on the water body in future also and to take steps for rejuvenation.

ORDER NO. 2

Subject: Kh. No. 142, talab known as Dharmu Wala

DDA officials informed that no encroachment exists on the subject pond at present. DDA officials were directed to ensure that no encroachment takes place on the subject land in future. SHO concerned shall ensure that there is access to the pond by DDA officials for rejuvenation related activities.

ORDER NO. 3

Subject: Kh. No. 163, Dada Dobha Johad

DDA officials informed that there is no encroachment on the subject land. However, there are trees planted around the water filled area of the pond. DDA officials were directed to remove any unauthorised structures/constructions/encroachment from the pond land, if any, following due process. SHO concerned shall provide adequate support to DDA officials for the same, if required.

ORDER NO. 4

971

12

Subject: Kh. No. 178/1, pond known as Johadi

DDA officials informed that there is encroachment on the pond land in form of Park and a temporary structure (tin shed). DDA officials were directed to remove all unauthorised structures/constructions/ encroachment from the pond land following due process. SHO concerned shall provide adequate support to DDA officials for the same.

ORDER NO. 5**Subject: Kh. No. 373/1, pond known as Taqiya Talab.**

DDA officials informed that there is encroachment on the pond land in form of houses, MCD Office, Post Office. DDA officials further informed that garbage is being dumped on the pond land by villagers. DDA officials were directed to remove all unauthorised structures/constructions/ encroachment from the pond land following due process. SHO concerned shall provide adequate support to DDA officials for the same. MCD is directed to remove the waste dumped in the pond and take action against illegal dumping of garbage/household waste in the water body.

ORDER NO. 6**Subject: Kh. No. 190/1, pond known as Shishuwala Talab.**

DDA officials informed that matter reg. the subject pond is sub-judice before the Hon'ble High Court of Delhi. DDA officials informed that de-silting related work has been completed. It was further informed that garbage is being dumped on the pond land by villagers. MCD is directed to take steps for removal of waste dumped in the pond and take action against illegal dumping of garbage/household waste in the water body.

General Orders:

1. SHO concerned shall provide all necessary support and assistance to DDA/DSIIDC for removal of encroachment and work execution related to rejuvenation of the water bodies.
2. Revenue Field Staff and DDA officials shall promptly intimate any encroachment/illegal activities to the higher Officials for appropriate action.



Quila
(CONVENER STF/SDM)
PUNJABI BAGH: DISTT. WEST

No. F.1 (1)/SDM(PB)/STF/2025/ 7422-23

Dated: 11/10/2025

Copy forwarded to the following for information and necessary action:-

1. All Officers concerned
2. P.A to DM (West) Raja Garden, New Delhi



Quila
(CONVENER STF/SDM)
PUNJABI BAGH: DISTT. WEST



**OFFICE OF THE EXECUTIVE ENGINEER
ROHINI PROJECT DIVISION -3**

4th FLOOR, D.D.A. OFFICE COMPLEX, SECTOR-14, ROHINI, DELHI-110085

Percentage rate tenders are invited through e-tendering mode for following work by the Executive Engineer RPD-3 / DDA, Madhuban Chowk, Rohini Delhi-110085 upto 3.00 P.M. on date mentioned below on behalf of DDA from the approved and eligible contractors of DDA with the conditions mentioned below which shall be opened on the date mentioned as under at office of Executive Engineer RPD-3 / DDA, Madhuban Chowk, Rohini Delhi-110085.

For eligibility criteria, mode of payment of Earnest money and other details of the tender visit the website www.eprocure.gov.in/eprocure/app or www.dda.org.in. For any assistance on e-tendering please contact concerned EE or M/s NIC on email cphp-nic@nic.in or 24X7 helpline number 1800-3070-2232.

S. No.	NIT No. & Name of Work / Sub - Head	Estt. Cost EMD Time Allowed	Last date & Time of Submission of scan copy of EMD, and other Documents on CPP Portal.	Time and Date of Opening of Technical Bid	Time of opening of Financial Bid
1.	NIT NO:- 15/EE/RPD-3/DDA/2025-26 Name of work: Conservation of Water Bodies in Rohini Zone. SH: Desilting and maintenance of water body at Khasra no 142 of village Mundka, Delhi.	<u>22,47,828.00/-/-</u> <u>INR 44,957/-</u> <u>45 Days</u>	<u>30.09.2025</u> up to 3:00 PM	<u>01.10.2025</u> At 3:30PM	To be notified later

Eligibility criteria:-

1. The tenders are invited from contractors registered in DDA.

Note (1): -The bidder will use one UTR for one work only. In case, it is found that he has used one UTR number for different tenders, all the tenders submitted by him will be rejected and he will be debarred from further tendering in DDA in future."

(2): The intending tenderer should ensure before tendering in DDA that the requisite fee has been already deposited with CRB.

(3): For terms and conditions, eligibility criteria of specialized work, the manner in which Earnest

Money, cost of tender etc. are to be deposited through RTGS mode and other information / instructions, please visit DDA's website <https://eprocure.gov.in/eprocure/app> or www.dda.org.in. For any assistance on e-tendering please contact concerned EE or M/s N.I.C. on email cphp-nic@nic.in or 24 x 7 helpline number 0120-4001002, 0120-4001005.

IMPORTANT TERMS & CONDITIONS FOR TENDERERS

Tenderers are required to go through the same before participating in the tender.

1 The unique transaction reference on RTGS against EMD shall be placed online at specified

location for Tender for Electronic Time and Attendance Recording System. First cover containing "Technical Bid" as well as "reference of EMD.

2. The technical Bids shall be opened online at 3:30 PM on date_01.10.2025 in the presence of a committee or their representatives by authorized bid openers. Price Bids of only those tenderers shall be opened whose technical bids qualify, at a time and place of which notice will be given. The Tenderer technically qualified will be at liberty to be present either in person or through an authorized representative at the time of opening of the Price Bids with the Bid Acknowledgement Receipt or they can view the bid opening event online at their remote end.
3. The tenderer should furnish Earnest Money (EMD) as specified in this NIT in the form of RTGS/NEFT or RTGS / NEFT of Earnest Money upto 20 lakh and Scanned copy of Bank Guarantee for balance Earnest Money.
4. The tender shall be submitted online in two parts, viz., technical bid and price bid as specified below.
5. Before submission a tender, the tenderer will be deemed to have satisfied himself by actual inspection of the site and locality of the work, that all condition liable to be encountered during the execution of the works are taken into account and that the rates he enters in the tender forms are adequate and all-inclusive to accord with the all the provision of the standard/ General Condition/Clause of contract of /bid document for the completion of works to the entire satisfaction of the engineers.
6. Tenderer will examine the various provisions of the central goods and services tax Act, 2017(CGST) /integrated goods and service Tax Act, (IGST)/Union Territory goods and services tax act (UTGST)/respectively states goods and service tax act 2017(SGST) also as notified by Central/State Govt. and as amended from time to time and applicable taxes before bidding. Tendered will ensure that full benefit of input tax credit (ITC) likely to be availed by them is duly considered while quoting rates.
7. The successful tenderer who is liable to be registered under CGST/IGST /UTGST/ SGST Act. Shall submit GSTIN along with the other details required under CGST/IGST /UTGST/ SGST Act to DDA immediately after the award of work without which no payment shall be released to the contractor. The contractor shall be responsible for deposition of applicable GST to the concerned authority.
8. Every tendered/bidder is required to be register compulsory himself under CGST/IGST/ UTGST/SGST Act.
9. TDS under the provision GST law shall be deducted from the bills and or/payment of.
10. Provision of GST Act. 2017 shall have the superseding effect over the all-earlier taxes like VAT/WCT/Service Tax/etc. as contemplated in the Act. Accordingly, the terms VAT/WCT/Service Tax/etc. appearing anywhere in the bid document may be read as the applicable tax under the GST Act. 2017.
11. Implementation of Goods and service tax (GST) in DDA will be as per the F & E circular No.11/2017 issued by Chief Accounts Officers on dated 20.07.2017.

The tender shall be submitted online in two parts, viz, technical bid and price Bid as specified below

a) Technical Bid

The Tenderers are required to furnish and upload following documents in technical bid:-

- i. Scanned copy of Proof of registration in Contractors Registration Board (CRB) of DDA/Valid enlistment order from concerned department. (The registration should be valid on the last date of submission of tender for e-tendering. In case the last date of submission of tender is extended, the enlistment of contractor should be valid on the extended date of submission of tender)
- ii. Scanned copy of proof of depositing E-Tender processing fee to CRB/DDA (valid upto last date/extended date of submission of tender for e-tendering).
- iii. Scanned copy of Unique transaction reference of RTGS/NEFT of Earnest Money Rs. 44,957/-
- iv. ~~Scanned copy of Details of works in "Form C" in this NIT whose Certificates of Work Experience are submitted by the agency as per eligibility criteria specified in the NIT. (for Non-DDA, Non-CPWD registered contractors) Note: Work experience certificate of only those works shall be considered which are mentioned in "Form C" of this NIT.~~
- v. ~~Scanned copy of Certificate of Work Experience as per "FORM D" and eligibility criteria specified in NIT. (for Non-DDA, Non-CPWD registered contractors for the works mentioned by the agency in "FORM C" in this NIT). Note: Work experience certificate of only those works shall be considered which are mentioned in "Form C" of this NIT.~~

- vi. Scanned copy of PAN Card,
vii. Certificate of Registration for GST and acknowledgement of up to date filed return (Upto June 2025).
viii. Scanned copy of Tender Acceptance Letter as per format given in this NIT (To be given on Company Letter Head, duly Signed by authorized signatory)
ix. Copy of certificate of registration with EPFO and ESIC.
x. Scanned copy of Affidavit/undertaking on duly notarized non-judicial stamp paper of duty Rs.10/- with second party as "Delhi Development Authority (DDA)" (Not older than 30 days from the last date of bid submission) having declaration "without prejudice to action under any other clause/condition of the NIT, DDA shall be at liberty to debar my/our agency for one (01) year from participating in tenders of DDA from the date of issue of debarment order, if any forged document(s) is/are found uploaded/submitted for tendering process even after completion of tendering process".
xi. Scanned copy of Affidavit/undertaking (Not older than 30 days from the last date of bid submission) on a duly notarized non-judicial stamp paper of Rs. 100/- with second party as "Delhi Development Authority (DDA)" with undertaking My/our agency is not blacklisted or debarred by any Govt. Organization PSU or Private organization, Agency/ Firm Person from tendering as on date.
xii. ~~Agency has to submit an Affidavit/undertaking (Not older than 30 days from the last date of bid submission) on a duly notarized non-judicial stamp paper of Rs. 10/- with second party as "Delhi Development Authority (DDA)" that "I/We undertake and confirm that I/We will make payments to the staff deployed in this work as per minimum wages as notified by Labour department of GOI/ GNCT, whichever is higher."~~
xiii. The following documents should be merged and uploaded as in case of partnership firm/company: -
a) Scanned copy of registration certificate of partnership firm under partnership Act. 1952, in case of partnership firm.
b) Scanned copy of Article Association and Memorandum of Association, in case of Company.
c) Scanned copy of power of attorney for authorized signatory, in case of company/partnership firm.
xiv. Any other Documents as specified in the NIT. (if any)

Additional documents

- xv. Bank Accounts details of agency or Scanned Copy of Cancelled Cheque (for refund of EMD)
xvi. Email ID, contact number(s) and Mailing address (for all correspondence.)

The bidders are advised to scan/upload the documents strictly as per order given above. The affidavit/undertaking must be as per standards requirements for legal validity as per relating laws. The bidders may be asked to produce the original documents as stated above by Tender Inviting Authority to check the genuineness of the documents submitted.

Any Tender found lacking with respect to the necessary information and/ or documents and/or Earnest Money Deposit Declaration Performa /Tender Cost with the Technical bid will not be considered.

b) Price Bid

Schedule of price bid in the form of BoQ_XXXXX.xls

All intending bidders are required to get registered with CRB/DDA by depositing e-tendering annual charges as detailed below

Sl. No	Class of Contractor	Amount to be paid p.a.
1.	Class-I	Rs. 20,000 + 18% GST
2.	Class-II	Rs. 16,000 + 18% GST
3.	Class-III	Rs. 14,000 + 18% GST
4.	Class-IV	Rs. 10,000 + 18% GST
5.	Class-V	Rs. 6,000 + 18% GST

The e-tendering fees for contractors/consultants who are not registered with DDA, the fees structure for one year will be as under— (vide letter no. F4. (8)/72/Misc./Secy./CRB/2017/284 dated 06-06-2017 issued by Secretary (CRB) DDA

Sl.	Cost of Work	E-tendering fees
-----	--------------	------------------

No		
1.	Upto Rs.15.00 Lacs	Rs.6000/- + 18% GST
2.	Above Rs.15.00 Lacs to 20.00 Crores	Rs. 20,000/- + 18% GST
3.	Above Rs.20.00 Crores	Rs. 50,000/- + 18% GST

The fee for the CRB registration is to be deposited in the account of CRB/DDA and not in the account of AO/DDA. The account details of CRB/DDA is as under:
PAO/EW/DDA, Central Bank of India, Vikas Minar, New Delhi; A/C No.: 1075843312; IFSC: CBIN0281467.

The tenderer should furnish INR 44,957/- as Earnest Money in the form of RTGS/NEFT in the account of Sr. A.O. of the concerned CAU having account No. 08861110000012 with HDFC BANK, 5 Community Centre, Garg Plaza, Sector - 8, Rohini, Delhi - 110085. (IFSC - HDFC0000886).

[Handwritten Signature]

Executive Engineer
RPD-3/DDA

Dated: - 23/09/2025

No. F.1(17)/A/c/RPD-3/DDA/A/2025-26/490

Copy to: -

1. CE(Rohini)/DDA
2. SE/RCC-3, DDA
3. Dir. (system), DDA Vikas Sadan, (along with information that the email is being sent to new address i.e. ddatender@dda.org.in in the notice of the website of DDA).
4. SE(HQ) to CE(Rohini), DDA
5. Dy. CAO/CAU(Rohini), DDA.
6. EE/QAC-III/DDA
7. Labour commissioner, 15 Rajpur Road, Delhi
8. Income Tax Officer, ITO, New Delhi
9. AO(W)-III, DDA
10. Secy. CRB, DDA, Vikas Minar, New Delhi
11. AAO/RPD-3/DDA
12. All AEs, AE(P)/RPD-3/DDA
13. Secy. Contractor Association, DDA, Vikas Kuteer, New Delhi
14. DDA Contractor Welfare Association (Regd.), Vikas Kuteer, New Delhi
15. Head Clerk/ RPD-3/ DDA
16. All Executive Engineer, Rohini Zone/DDA.
17. NIC, New Delhi for information please.

Executive Engineer
RPD-3/DDA

Takiya Talab(373/1)(15-18 bigha-biswa)/(13403 sqm)

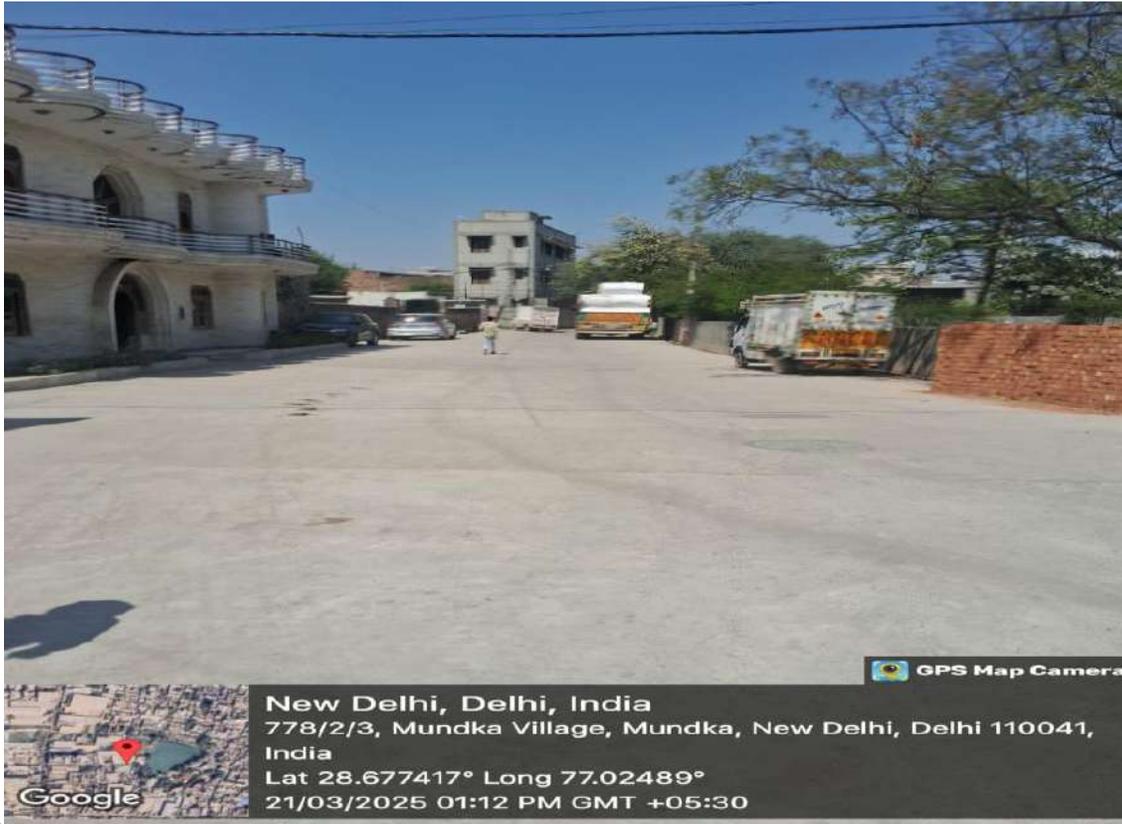
S.No.	Status area exist at site	Area (Approx)	Remarks
1.	Water Filled Area	5095 sqm	3340sqm -Area of existing water body lying outside demarcated TSS area.
2.	Park Area	3480 sqm	(well maintained)
3.	Road Area	2020 sqm	
4.	Temple Area	183 sqm	
4.	Enchroached by Govt. Entity i.e ,Indian post , MCD site office	115 sqm	
5.	Enchroached area by private Occupants	2475 sqm	
	Total	13399 sqm	

Water Body Area(Kh No. 373/1) (5095 +3340) sqm

Park area of Kh No. 373/1 (Area -3480 sqm)



Road area(373/1) area -2020 sqm



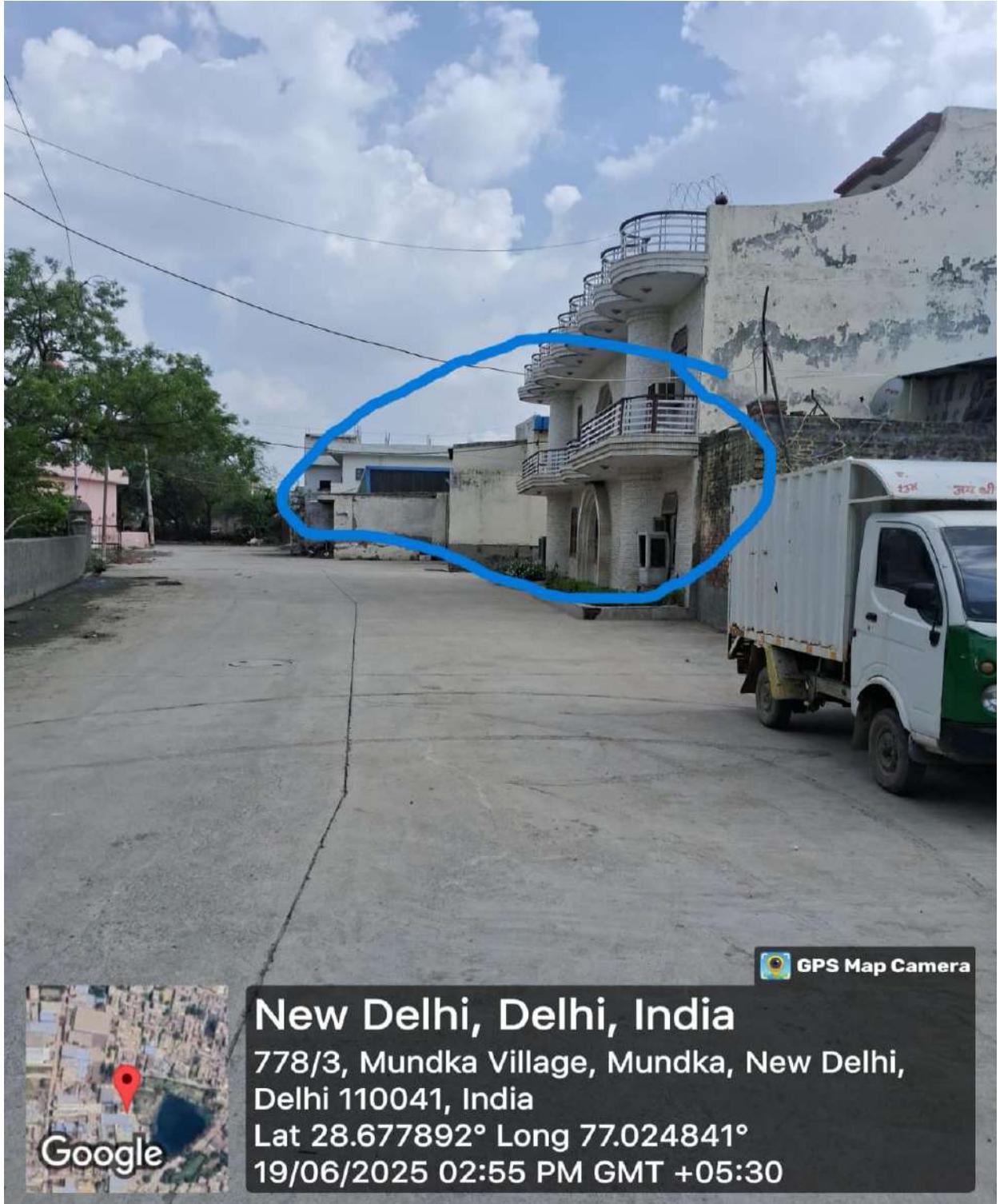
Enchroachment (Temple)Area -183 sqm



Enchroached/Utilized by Govt Entity i.e Indian post , Mcd Office Area-115 sqm



Enchroached by Private occupants(373/1) Area -2475 sqm



GPS Map Camera



New Delhi, Delhi, India
778/3, Mundka Village, Mundka, New Delhi,
Delhi 110041, India
Lat 28.677892° Long 77.024841°
19/06/2025 02:55 PM GMT +05:30

Enchroached by Private occupants(373/1) Area -2475 sqm



Enchroached by Private occupants(373/1) Area -2475 sqm



Khasra No (178/1) (01-19) bigha-biswa /(1643.85sqm)

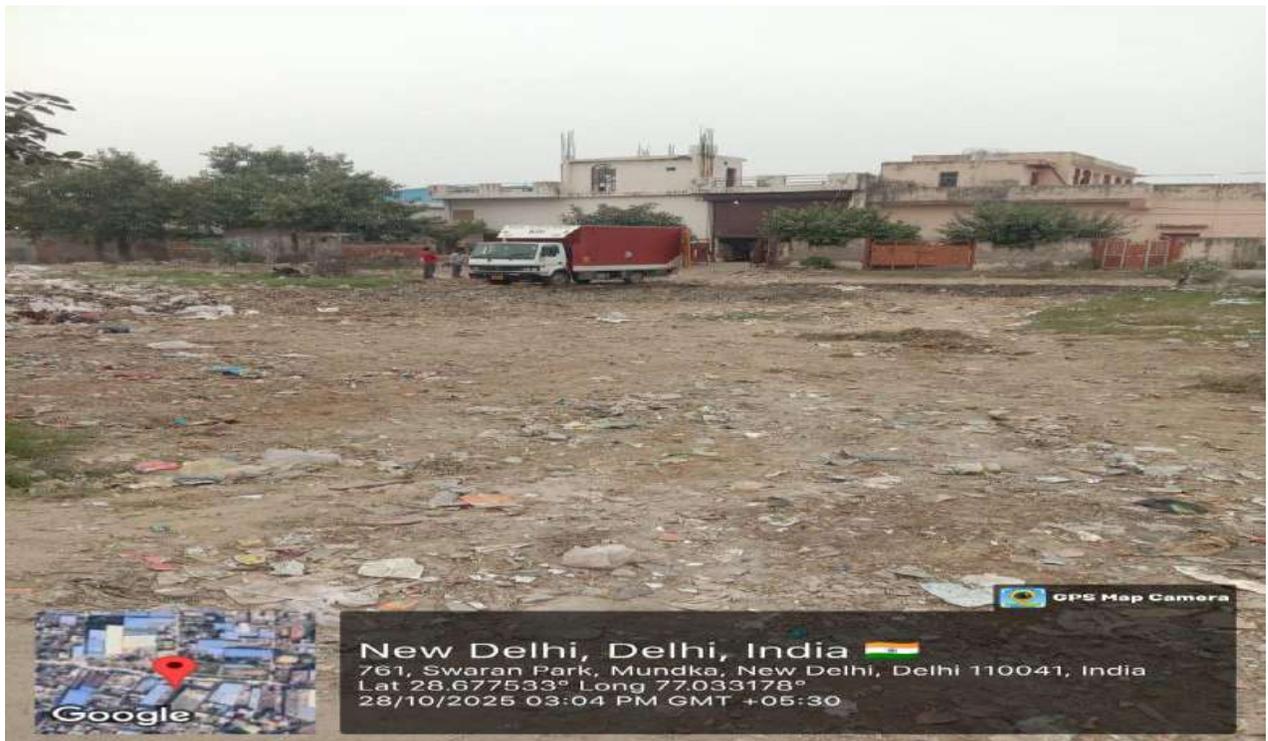
S.No.	Status area	Area (Approx)	Remarks
1.	Park Area (55%)	818 sqm	(well maintained)
2.	Vacant Land Area (45%)	659 sqm	
3.	Encroached by private occupants	154 sqm	
	Total	1631 sqm	

PARK AREA(818 Sqm)

Park Area of 178/1 (818 Sqm)



Vacant Land Area (178/1)(Area =659 sqm)



Enchroachment on 178/1(Area = 154 sqm)



No-D/Mundka PO/2020-21
Government of India
Ministry of Communications
Department of Posts

Asstt. Engineer-II
D.P.D.-I/D.D.A.
Sl. No. 496
Date 10/10/2025

(O/o Senior Superintendent of Post Offices, New Delhi West Division)

Naraina I.E. Head Post Office
New Delhi-110028
Dated-10.10.2025

To
The Assistant Engineer,
DPD-I / Dwarka,
Delhi Development Authority,
Central Nursery, Sector-5, Dwarka, New Delhi.

Subject: Reply to Show Cause cum Vacation Notice regarding Post Office at Takiya Talab (373/1), Mundka Village, Delhi.

Sir,

Kindly refer to your letter No. F.2(1)/AE-II/DPD-I/DDA/2025-26/_ dated 04.10.2025 on the above-mentioned subject.

In this connection, it is submitted that the Mundka Post Office is functioning in the premises located at Dr. Bhim Rao Park, Mundka, which was formally handed over to the Department of Posts by the North Municipal Corporation of Delhi (MCD) vide letter No. 5054 dated 11.11.2020, issued by Sh. Anil Kumar, Councillor (Ward No. 39, Mundka). The said accommodation was provided rent-free on behalf of MCD for public service use. A copy of the said letter is enclosed for ready reference.

The Post Office has been operating from this accommodation since then to provide essential postal, financial, and government service delivery to residents of the Mundka area.

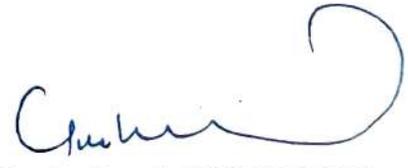
However, as per your notice, the matter pertains to land recorded as a water body (Johad). The Department is in the process of verifying and obtaining relevant documents and correspondence from MCD regarding the allotment and ownership status of the land. The verified details will be submitted to your office shortly.

It is further requested that no coercive or demolition action may kindly be initiated until the alternative accommodation can be found, as the functioning of this Post Office is essential for public services.

Your kind cooperation in the matter is requested.

Jinal Arsal J.E.

WJ
10/10/25


Senior Supdt. Of Post Offices
New Delhi West Division

अनिल कुमार
 (विशेष पार्षद व पूर्व नेता विपक्ष)
 उत्तरी दिल्ली नगर निगम
 कार्यालय : मेन रोहताक रोड़, मेट्रो पिलर नं.-482
 के सामने, नियर राजधानी पार्क मेट्रो स्टेशन,
 स्वर्ण पार्क, मुण्डका, दिल्ली-110041
 मोबाईल : 7291999039, कार्यालय : 9582548621
 ई मेल : anillakraward39@gmail.com



Anil Kumar

(Councillor & Ex. Leader of Opposition)
 NORTH MUNICIPAL CORPORATION OF DELHI
 Office : Main Rohtak Road, Opp. Metro Pillar No.
 482, Near Rajdhani Park Metro Station, Swarn Park,
 Mundka, Delhi-110041
 Email : anillakraward39@gmail.com
 Mob. : 7291999039, Office : 9582548621

क्रमांक 5054

Date : 11.11.2020

The SSPOs,
 New Delhi West Division,
 Naraina, New Delhi-110028

Sub. : Handling over possession of the accommodation for opening of Mundka Post Office.

Sir,

In compliance to your office letter no. D/Mundka PO/2020-21 dated 02-11-2020. The accommodation of Dr. Bhim Rao Park, Mundka is being handed over to your office for opening of Mundka Post Office. The accommodation is being provided rent free on behalf of MCD. The electricity & water meter is currently not installed.

Taking Over

शुभक कौशिक
 Public Relation Inspector
 (Shubh C. Kaushik)
 Nanglor, New Delhi-110041
 On behalf of Division Office,
 Naraina, N.D. West 110028)

Handed Over





Annexure R-5

दिल्ली विकास प्राधिकरण
DELHI DEVELOPMENT AUTHORITY

द्वारका परियोजना खंड-1

DWARKA PROJECT DIVISION-1

केंद्रीय नर्सरी, सेक्टर -5, द्वारका, नई दिल्ली

CENTRAL NURSERY, SECTOR-5, DWARKA, NEW DELHI

Email – eedpd1@dda.org.in

No. F.4 (20)/AE(P)/DPD-I/DDA/2025-26/692

Dated: 27/10/25

To

The President / Secretary,
Religious Committee, 5th level, C-Wing
Delhi Secretariat, GNCTD
Delhi.

Sub:- Request for decision in respect of location of Temple on the land allotted for the rejuvenation of water body having kh. No. 373/1 (Takiya Takab)

(O.A. No. 311/2022) Before Hon'ble National Green Tribunal
IN THE MATTER OF

Dr. Jeet Singh Yadav..... Applicant

,v/s

GNCTD & Ors Respondent

With reference to above the said matter is pending before Hon'ble NGT for rejuvenation of waterbodies in village Mundka. It is respectfully submitted that a temple has long existed on the land falling under the water body area of Khasra No. 373/1 (Takiya Talab) in Village Mundka. As per the verified TSS (Total Station Survey) drawings, the temple structure is located within the demarcated

In compliance with the directions of the Hon'ble National Green Tribunal (NGT) regarding the rejuvenation and restoration of water bodies, necessary action is to be taken to clear any encroachments or constructions existing within such areas.

In view of the above, you are kindly requested to take up the matter within the Religious Committee and arrive at an appropriate decision regarding the subject matter.

Your cooperation in this matter will be highly appreciated to ensure adherence to the Hon'ble NGT's orders and environmental restoration efforts.

o/c [Signature] 27/10/25
Executive Engineer
DPD-I/DDA

Copy to:-

1. Commissioner (LM) DDA, for kind information.
2. CE/Dwk, DDA for kind information.
3. SE/DCC-1, for kind information.
4. Dir./LM, DDA for kind information.
5. SE/DCC-1, for kind information.
6. SDM, Punjabi bagh, for n.a please.

o/c [Signature] 27/10/25
Executive Engineer
DPD-I/DDA

Joint inspection was conveyed by EE/DPD-1 vide letter No. F4C20/AECP/DPD-1/DDA/2025-26/663 dt 13/10/25 and Joint site inspection was done on Today i.e 15/10/25 in the presence of KGO/DDA/WZ, AE/DPD-1, JE/DPD-1 along with nearby occupants and village residents. During the Joint site visit the following points were raised: -

1) The residents of the village was present ^{to whom notice served along with nearby occupants.} and raised the objections over the Demarcation of Pond Kh. No. 17811 land and all were demanded the ~~re~~demarcation of 17811,

2)

WJ
15/10/25
Navneet kr.
AE/DPD-1/DDA

QD
15/10/25
Vishal Srivastava
JE/DPD-1

Devedra
15/10/25
Devedra kr.
KGO/WZ/DDA



33
दिल्ली विकास प्राधिकरण,
DELHI DEVELOPMENT AUTHORITY
द्वारका परियोजना खंड-1
DWARKA PROJECT DIVISION-1
केंद्रीय नर्सरी, सेक्टर -5, द्वारका, नई दिल्ली
CENTRAL NURSERY, SECTOR-5, DWARKA, NEW DELHI
Email – eedpd1@dda.org.in

No.F.4(20)/AE(P)/DPD-I/DDA/2025-26/ 669

Dated: 15-10-2025

Joint Site Visit

A Joint Site Inspection is scheduled to discuss and finalized the demarcation for development & rejuvenation of water bodies having Kh. No. 178/1 & 373/1 in the village Mundka. The meeting point will be Takiya Talab on 16/10/2025 at 12:30 PM. The following stakeholders as mentioned below are requested to attend the Joint Site Inspection.

1. SDM Punjabi Bagh to depute Kanoongo & Patwari.
2. DD/LM/WZ along with supporting staff.
3. Field officers JE & AE of DPD-1
4. Encroachers & nearby residents.

In previous meeting held on 15/10/2025, the stakeholders were not present.

Arshul
15/10/25
Executive Engineer
DPD-I/DDA

Copy to:-

1. CE/DWK, for kind information.
2. SE/DCC-1, for kind information.
3. AE-II/DPD-1, for pursue the matter.
4. Guard File.

Executive Engineer
DPD-I/DDA

Consequent upon 15/10/2025 Joint inspection, regarding the finalization of Joint demarcation of 2 Nos waterbodies having kh. No. 37311, 17811, in the presence of village pradhan, nearby occupants, officers of DDA, ^{Patwari GINCTD, (not concerned)} on the joint meeting 15/10/2025 was concluded with that some clarifications/comments regarding demarcation raised by the nearby villagers, to whom notice served, village pradhan. The clarification/comments needs to be clarified by the revenue department but due to absence of concerned official, ^(from GINCTD) the clarification remains unattended.

In order to resolve the issue of demarcation, on the consecutive day today i.e 16/10/2025, A Joint meeting is held one more time in the presence of village pradhan, persons to whom notice served, other village residents and officers present i.e AE-III/DPD-1, JE/DPD-1/DDA Patwari, DDA/LM/WZ..

The following observations was raised .:

- 1) In order to resolve issue, the No officer i.e Karuongo, Patwari was present in the Joint meeting from Revenue, Department, GINCTD.

10/16/10/25

AE-III/DPD-1/DDA
(NAVNEET KR.)

16/10/25

JE/DPD-1/DDA
(NISHU ASWAL)

16/10/25

Patwari/LM/WZ
(Sahil Chhikara)

- 2) The representatives of village Mundka was present and raised the issue of reference point taken for demarcation. As per representation, the reference point is to be taken from east side.

Action by → Above said representation, needs to be classified by the Revenue Dept. GNCTD & LM/WZ/DDA.

- 3) As per representation, The demarcation needs to be done a fresh and reverify the area for the roads along the takiya Talab, Kh. No. 778/2/2, 778/2/3
(C-4) (C-3)
plot area need to be verified.

Action by → Above said representation, needs to be classified by the Revenue Dept; GNCTD & LM/WZ/DDA.

- 4) As per representation, The demarcation of Kh. No. 178/1 is needs to be corrected and demanded fresh demarcation.

16/10/25
AE-11/DPD-1/DDA
(Navneet Kh)

16/10/25
JE/DPD-1/DDA
(Vishal Aswal)

16/10/25
Patwari/LM/WZ
(Sahil Chhikara)

आज दिनांक 16/10/2025 को दिये गये समया-
नुसार 12:30 बजे श्री अमरजीत वल्स ड/ श्री
राजमल वल्स मुण्डका गाँव दिल्ली 110041
तकिया तालाब पर बैठक हुई है जिसमें डी डी ए
विभाग के अधिकारी एचम गाँव निवासी भी
उपस्थित हुए हैं।

- ① जो पैमाइस ड्राइंग के अनुसार गलत है इसमें
जो बिन्दु दर्शाये गए हैं वह एक ही दिशा से
लिये गए हैं जो कि पूर्व दिशा से लिये जाते हैं तथा
पुरानी आबादी के अनुसार निशान देही के बिन्दु लिये
जाने के लिए आपसे अनुरोध किया जाता है।
- ② इस समय पैस्ट ऑफिस, एम. सी. डी. ऑफिस,
मान्दर इत्यादि बहुत समय से बन्दे हुए हैं तथा
इस तालाब की चारदीवारी भी पूर्व मुख्य मंत्री
दिल्ली सरकार द्वारा बनाई गई है।
- ③ तकिया तालाब के पास हमारा घर नहीं लगता है
जो कि गूगल मैप से भी देखा जा सकता है। इससे
जाँच की जा सकती है कि हमारे घर से तकिया तालाब
की जमीन की पैमाइस करके रोड़ की जगह छोड़ कर हमारे
प्लॉट संख्या 778/2/2, 778/2/3 की पैमाइस निशान
देही दे कर के जगह दी गई थी जिस पर हमारे पूर्वजों ने
अपना मकान बनाया था।

- 1) Jai Shree Vats
- 2 अशोक
- 3 विजेन्द्र
- 4 दिनेश वर्मा
- 5 अशोक कुमार
- 6 मीनू
- 7 राहुल
- 8 नवीन
- 9 Dharam Vats
- 10 विजेन्द्र
- 11 Nisha Kumar

996

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अशोक
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अशोक कुमार

मीनू
राहुल
नवीन
विजेन्द्र
Nisha

12 Rajesh Vats

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14 Omprakash

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Rajesh
Anish

15 DAVENDER sb BHOOP Singh

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Davinder
Amrjeth Vats

16 Amrjeth Vats / RAJMAL

996832830

17 Joginder Lakra

9999140298

Joginder
V. Vats

18. Vaibhav Vats

9990302093

19. Arvind Sharma

9599445120

20. Indey cat Singh

9968241827

Indey
V. Vats

21. Veer Singh Saini

9873858527

Veer Singh
S.E

22. Sandeep LAKRA

9650621516

(Advocate)



OFFICE OF THE SUB-DIVISIONAL MAGISTRATE PUNJABI BAGH
GOVERNMENT OF N.C.T OF DELHI
MAIN ROHTAK ROAD, NANGLOI DELHI-110041

F.1 SDM/PB/Misc./2025/ 7821

Dated: 28/10/2025

To,

The Dy. Director (LM)
DDA, West Zone, Office Complex
Subhash Nagar Crossing, New Delhi-110027

Sub: Regarding the objection raised by the encroachers on the notice served for the removed of the encroachment of Takiya Talab, Mundka and 178/1 Mundka, Delhi.

Ref.: Deputy Director (LM) West Zone letter No. F.7(49)2025/LM/WZ/DDA/556.

Sir,

In reference to the subject and reference cited above, letter received from the DDA regarding to verify the details furnished by the encroachers against the notices issued to them for removal of encroachment from the water Body vide Kh. No.373/1 and 178/1 in compliance with orders in the NGT case OA No. 311.

In respect of the above, report has been sought from the revenue staff of Sub Division Punjabi Bagh. As per report, the details of the property related to the documents enclosed with the letter are as under :-

S.No.	Name of Applicant	Khasra no. given in document	Ownership as per Khatauni year 2005-06 of Village Mundka
1.	Kuldeep Singh S/o Balwan Singh	713	Smt. Saroj W/o Sh. Kuldeep Singh R/o H.No.86, Village Mundka, Delhi
2.	Kamla Devi W/o Late Mahavir	H.No.63A/3 Near Takiya Talab Mundka	Khasra no. not given.
3.	Rajbala W/o Late Rajmal Vats	778/2/2	Mir Singh S/o Bhola R/o Village Mundka
4.	Rajbala W/o Late Rajmal Vats	778/2/2	Smt. Rajbala w/o Rajmal Vats, Amarjeet Vats S/o Rajmal Vats R/o Village Mundka
5.	Smt. Aazad Kaur D/o Kahzan Singh	783	Parmeshvari Wd/o Khajan Singh Village Mundka



Further, Village Mundka has been urbanized on 16.05.2017 and the possession of Khasra No. 373/1 & 178/1 has been handed over to DDA. And, DDA has carried-out the demarcation of the Khasra No. 373/1 & 178/1 of Village Mundka through TSS Surveyor. The reference points were shown to the DDA officials & Surveyor by the revenue staff of Sub Division Punjabi Bagh and the revenue records were provided to the DDA. Further, the actual ground possession of a khasra no. can be ascertained by the demarcation process which was carried out by DDA.

Also, representation has been also received in the office of the undersigned from the villagers that they were not informed during the demarcation carried out of the ponds as their properties are adjoining to the pond. Whereas, all the adjoining owners have to be informed during carrying out of demarcation of the property as per the DLR Act.

The village Mundka has been urbanized vide Notification No. F. 7/79/ADLB/2016/CD-000383132/3827-3841 dated 16.05.2017 and the provisions of DLR Act cease to apply as per the judgment of Hon'ble Supreme Court of India in the case vide Civil Appeal Nos. 38282 of 2017 titled Mohinder Singh Through LR's and another Versus Narain Singh and Others. And, as per the judgment of Hon'ble High Court of Delhi vide LPA 609/2022 and C.M. Nos. 46224/2022, 46226/2022 & 46227/2022 titled Kamaljeet Bajwa & Ors. Vs GNCT of Delhi & Ors., the revenue department cannot carry out the demarcation after urbanization of village and the DDA is the agency to carry out the demarcation being the land owning agency.

Therefore, in light of the objections raised by the villagers and representation received in the office of the undersigned, DDA is requested to re-verify or carry out the demarcation of the ponds again in presence of adjoining owners and litigants/complainants in the Hon'ble Tribunal as the matter is related to the demarcation. The matter is already sub judice before Hon'ble NGT and action may be taken expeditiously.

Encl: Renveue Field Staff report & Khatauni

21/30/2021
Executive Magistrate/Tehsildar
Punjabi Bagh



श्रीमानजी,

आमदा जारी संख्या 50462/SDM/PB दिनांक 14/10/2025 के सन्दर्भ में ग्राम मुण्डका के खसरा नम्बर 373/1 व 178/1 जोकि जोडी के खसरा नम्बर हैं। उपरोक्त खसरा नम्बरान की पैमाईस होने के बाद महकमा DDA द्वारा इन्फोन्चमेन्ट करते वालो को नोटिस जारी किये गये थे। जिसके जवाब इन्फोन्चमेन्ट करने वालों ने महकमा DDA में जमा करा दिश हैं व जिनकी जान्च करने के लिए पत्र प्राप्त हुआ है।

उपरोक्त के सन्दर्भ में पत्र के साथ सलगन दस्तावेजो में दिश गइल खसरा नम्बरान के भूमिदारान का विवरण निम्न प्रकार है।

श्रीमान संख्या	जारी के नाम	दस्तावेजो में दिश गया खसरा नम्बर	मुताबिक रिकार्ड दिश गइल खसरा नम्बर की मलकीयत
1.	कुलदीप सिंह व/० बलवान सिंह	713	श्रीमान सरोज व/० श्री कुलदीप सिंह R/० मं.नं. 86, ग्राम मुण्डका दिल्ली
2.	कमला देवी व/० स्व. महावीर	मं.नं. 63A/3 नजरीक तकिदा तालाब मुण्डका	खसरा नम्बर नदी दिश गया है
3.	राजबाला व/० स्व. राजमल वत्स	778/2/2	मीर सिंह पुत्र भोला ग्रामवासी
4.	राजबाला व/० स्व. राजमल वत्स	778/2/2	श्रीमान राजबाला पत्नी राजमल वत्स, अमरजीत वत्स पुत्र राजमल वत्स R/० ग्रामवासी

P-T-O-

S. श्रीमती साजदा कौर
पुत्री श्री खजान सिंह

783

परमेश्वरी विधवा खजान सिंह
ग्रामवासी

ग्राम मुण्डका दिनांक 16/05/2017 को शहरीकरण हो चुका है। खसरा नम्बर 373/1 व 178/1 को कब्जा महकमा DDA को दिया जा चुका है। महकमा DDA ने TSS सर्वे द्वारा पैमाईश उपरोक्त खसरा नम्बरों की कराई है। अतः ग्रामीणों के खसरा जो, TSS सर्वे रिपोर्ट व राजस्व रिकार्ड के आधार पर महकमा DDA जायज़म कार्यवाही कर सकता है। मकल जोडोकपी खसरोनी साथ सलगन है। रिपोर्ट पेश है।

F Kgo

24-10-25

श्रीमान जी, खसरा न. 373/1 व 178/1 ग्राम मुण्डका की पैमाईश महकमा DDA द्वारा उनके TSS Surveyor द्वारा की गई है, महकमा राजस्व विभाग ने उनके मुसतिल के प्लॉट व Reference Point महकमा DDA व Surveyor (TSM) को दिया जिसे जरूरत व राजस्व रिकार्ड भी दे दिया गया था। उनको जो भी Revenue Dept. से मदद चाहिए थी, कर दी गई थी। आगे की उचित कार्यवाही महकमा DDA स्वयं करे।

Feb / 25

25/10/25

१०१
 १/०५/५१/५१

खतौनी / Khatoni

गांव (Village) मुहम्मदपुर जिला (District) पटियाली वर्ष (Year) २००५-०६ **42**

खाता खतौनी का क्रमांक S. No. of Khatoni	खातेदार का नाम/पिता का नाम मय निवास स्थान Name of the Khatedar/with Parents and Address	भूमिदार के अधिकार प्रारम्भ होने का वर्ष Date of Com Mancement of Bhoomi dari right	खाते के प्रत्येक गाटे का खसरा नम्बर Khasra No. of each Khata	प्रत्येक गाटे का क्षेत्रफल बीघों या एकड़ों में Area of each Khasra No. in Bhigae/Acres	भूमिकर या लगान Land Revenue OR Rent	परिवर्तन करने का आदेश देने वाले अधिकारी का नाम, पद तथा आदेश का नम्बर व तिथि जो कि. दफ्तर कानुनगो द्वारा साक्षीकृत है : Name Designation of the Authority For ordering Change and No. & Date of the order				टिप्पणी Remarks
						फ० वर्ष Crop Year	फ० वर्ष Crop Year	फ० वर्ष Crop Year	फ० वर्ष Crop Year	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1396 1441	परमेश्वर/विद्या रवजान/रहे/गामवासी	1997-1998	58 24/2 25/2	2-12 3-5	5-20	10-4-5 नं० 3113 2009-10 नं० 16-3-10 नियम (नं० 153) 153 (1-0) नं० 0.50	कादेश/यह/10/11/2009 नं० 16-3-10 नियम (नं० 153) 153 नं० 0.50	10/11/2009	209/1/2009	
1400	रवजान/रहे/गामवासी	1998	92 5	4-16						
1401	रवजान/रहे/गामवासी	1998	93 10	1-0						
1402	रवजान/रहे/गामवासी	1998	783	1-14						
1403	रवजान/रहे/गामवासी	1998	फिता 5	13-7						
1404	रवजान/रहे/गामवासी	1998	93 10	1-0						
1405	रवजान/रहे/गामवासी	1998	93 10	1-0						

P.T.O

P.T.O

खतौनी / Khatoni

गांव (Gusab)
Village

जिला पश्चिम सिन्धु
District

वर्ष 2014-2006
Year

खाता खतौनी का क्रमांक S. No. of Khatoni	खातेदार का नाम/पिता का नाम मय निवास स्थान Name of the Khatedar/with Parents and Address	भूमिदार के अधिकार प्रारम्भ होने का वर्ष Date of Com Mancement of Bhoomi dari right	खाते के प्रत्येक गाटे का खसरा नम्बर Khasra No. of each Khata	प्रत्येक गाटे का क्षेत्रफल बीघों या एकड़ों में Area of each Khasra No. in Bhigae/Acres	भूमिकर या लगान Land Revenue OR Rent	परिवर्तन करने का आदेश देने वाले अधिकारी का नाम, पद तथा आदेश का नम्बर व तिथि जो कि दफ्तर कानूनगो द्वारा साक्षीकृत है : Name Designation of the Authority For ordering Change and No. & Date of the order								टिप्पणी Remarks
						फ0 Crop	वर्ष Year	फ0 Crop	वर्ष Year	फ0 Crop	वर्ष Year	फ0 Crop	वर्ष Year	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)				
2220 814	श्रीमती राजमल पत्नी राजमल वत्स अमरजीत वत्स पुत्र राजमल वत्स R/o गुप्तवासी हमलाग	1999-2000	778 2/3 श्रीमती	1-3 1-3	—					0-4 अनाई नं. 481-482 189-190 ठा. नं. 1999-2000 ता. कोरला 2-12-99				
श्री मान जी नकल फोटो कापी मुनाजिल व असल के 12 नं. 12 कादक फाईल एजा के लिये सिल गावा कोर 28/10/25														

1003

खतौनी/Khatoni

गांव...मुपडा... जिला...पश्चिम बंगाल... वर्ष...2005...
 Village District Year **45**

खाता खतौनी का क्रमांक S.No. of Khatoni	खातेदार का नाम/पिता का नाम - मय निवास स्थान Name of the Khatedar/with Parents and Address	भूमिदार के अधिकार प्रारम्भ होने का वर्ष Date of Com mancement of Bhoomi dari right	खाते के प्रत्येक गाटे का खसरा नम्बर Khasra No. of each Khata	प्रत्येक गाटे का क्षेत्रफल बीघों या एकड़ों में Area of each Khasra No. in Bhigae/ Acres	भूमिकर या लगान Land Revenue OR Rent	परिवर्तन करने का आदेश देने वाले अधिकारी का नाम, पद तथा आदेश का नम्बर व तिथि जो कि दफतर कानुनगो द्वारा साक्षीकृत है : Name Designation of the Authority For ordering Change No. & Date of the order				टिप्पणी Remarks
						फ० वर्ष Crop Year	फ० वर्ष Crop Year	फ० वर्ष Crop Year	फ० वर्ष Crop Year	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
3080	दुकमचन्द पुत्र नरायण दास R/o 2138 रानी बाग दिल्ली	1997-98 1999-2000 2000-2001 2001-2002 2005-2006	38 6 16 58 11 60 18	2-8 1-2 1-14 0-9	5-79					152
1004	3080 के अन्तर्गत 60 पद आदेश नं. 11/00/10/13 163/11/11/15-16 का पद 1-216 के अन्तर्गत श्री दुकमचन्द पुत्र 230 मोनाल गाँव श्री अनिल कुमार श्री शशी देवी 627 सरकारी भावात का रजिस्ट्रार आदेश नं. दिल्ली का नं. 58/11/02 रजिस्ट्रार 1-14 का नं. 0-72 के अन्तर्गत		22 113 1004 7	2-7 1-5 3-12 12-17		115-1-11 2008-09 18-1-08 1004 4353 3-10-12				

P.T.O

उत्तर प्रदेश सरकार का आदेश संख्या 2020-21 एल.ओ. मुद्रा 2020 नं. 41 Dt. 28/10/2020 आदेश
उत्तर प्रदेश सरकार का आदेश संख्या 2020-21 एल.ओ. मुद्रा 2020 नं. 38/16 मि. (0-19) आदेश नं. 1/DC(W)/2020-46
के तहत आवेदन है।

श्री मान जी
नकल फोटो कापी मुनाबिक मुनाबिक असेल के नंबर 12 के फाइल एका के साथ
संलग्न की है।
28/10/20

1005

Form P-6
Reg 83/Sec Rule-83

खतौनी / Khatoni

गांव (11552) जिला पश्चिम दिवरी वर्ष 2005
Village District Year

S. No. of Khatoni	Name of the Khatedar/with Parents and Address	Date of Commencement of Bhoodani right	Khasra No. of each Khata	Area of each Khasra No. in Bhlga/Acres	Land Revenue OR Rent	परिवर्तन करने का आदेश देने वाले अधिकारी का नाम, पद तथा आदेश का नम्बर व तिथि जो कि दफ्तर कानूनगो द्वारा साक्षीकृत है :				टिप्पणी Remarks
						फ0 वर्ष Crop Year	फ0 वर्ष Crop Year	फ0 वर्ष Crop Year	फ0 वर्ष Crop Year	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
	गाम सभो जाई		142	3-1	0-4 अना	31 वर्ष 20 5/2005-06				12-4-05
			163	4-16	270 अना	अना				
			178	1-19	17/27	11-8 अना				
			373	15-18						
			17	11-8						
			190	16-5						
			फिता 6	53-7						

13/05/13

श्री मान जाई
नाकल फाई काई मुनादिक अशम के नमाइ करके फाईमा हजा के माई सजावा काई
28/10/15

खतौनी / Khatoni

गांव (Mush)
Village

जिला पश्चिम सिन्ध 2006
District Year 48

खाता खतौनी का क्रमांक S. No. of Khatoni	खातेदार का नाम/पिता का नाम मय निवास स्थान Name of the Khatedar/with Parents and Address	भूमिदार के अधिकार प्रारम्भ होने का वर्ष Date of Com Mancement of Bhoomi dari right	खाते के प्रत्येक गाटे का खसरा नम्बर Khasra No. of each Khata	प्रत्येक गाटे का क्षेत्रफल बीघों या एकड़ों में Area of each Khasra No. in Bhigae/Acres	भूमिकर या लगान Land Revenue OR Rent	परिवर्तन करने का आदेश देने वाले अधिकारी का नाम, पद तथा आदेश का नम्बर व तिथि जो कि दफ्तर कानुनगो द्वारा साक्षीकृत है : Name Designation of the Authority For ordering Change and No. & Date of the order				टिप्पणी Remarks
						फ़0 वर्ष Crop Year	फ़0 वर्ष Crop Year	फ़0 वर्ष Crop Year	फ़0 वर्ष Crop Year	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1765 1799	मीर खैदु प्रग भोला गुजराणी कौम ब्राहमण	1997-98	778 2/2 किता 1	1-4 1-4	0-35					65

1007

श्री मानजी
खतौनी फ़ैदु का माता मुन
जिसके अधिकार के अन्तर्गत 12 अक्षर के फ़ैदु का खतौनी का रजिस्ट्रेशन करा जाये

28/10/25



No.F.4(20)/AE(P)/DPD-I/DDA/2025-26/ 693

Dated: 29/10/25

Joint Site Visit

A Joint Site Inspection is scheduled to discuss and finalized the demarcation for development & rejuvenation of water bodies having Kh. No. 178/1 & 373/1 in the village Mundka. The meeting point will be **Takiya Talab on 30/10/2025 at 11.30AM**. The following stakeholders as mentioned below are requested to attend the Joint Site Inspection.

1. SDM Punjabi Bagh to depute Kanoongo & Patwari.
2. DD/LM/WZ along with supporting staff.
3. Field officers JE & AE of DPD-1
4. Encroachers & nearby residents.
5. M/S Bearing Technology Pvt. Ltd. (Surveyor).

Anshul
29/10/25

Executive Engineer
DPD-I/DDA

Copy to:-

1. CE/DWK, for kind information.
2. SE/DCC-1, for kind information.
3. AE-II/DPD-1, for pursue the matter.
4. Guard File.

1
Executive Engineer
DPD-I/DDA

A Joint site inspection was convened by EE/DPD-1 vide letter No. F4C20/AECP/DPD-1/DDA/2025-26/693 dated 29/10/25 for reassessment of demarcation of water bodies having Kh. NO. 373/1 & 178/1 on dated 30/10/2025.

On Today i.e 30/10/2025 at 11:30 Am on Takiya Talab all stakeholders were present i.e. GNCTD Kanoongo vijender, DDA Patwari Sahil Chhikara, DDA AE/DPD-1 (Sh. Navneet Kr), Vishal Aswal (JE/DPD-1) and all nearby occupant/villagers/encroachers was present along with the surveyor of DDA. The

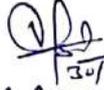
The following decision was taken in presence of all villagers, nearby occupants, All village Pradhan head, Azad Singh, Kanoongo /GNCTD, Enngg-wing DDA & Patwari/DDA/LMWZ as mentioned below:-

- 1) On request from the residents of village regarding the the old redemarcation of Takiya Talab (373/1). In the matter points were need to be taken from old abadi side (Lal Dora) Shiv Mandir. Revenue Dept Kanoongo GNCTD, Patwari DDA and Enngg wing DDA were agreed to start the process of Re-demarcation as per points (on East side of Takiya Talab etc.) Jointly in agreement with all stakeholders.


Kanoongo/GNCTD
vijender


(Sahil Chhikara)
Patwari/DDA


(Navneet Kr)
CAE/DPD-1


(Vishal Aswal)
CJE/DPD/DDA

2) As per agreed points, the surveyor has been deployed and measurements has been started for kh. No. 373/1 (Takiya Talab).


Si. Vijender
(Kansongo/GNCRD)


30/10/25
Sahil Chikara
(Patwari/DDA)


30/10/25
Navneet K.
(CAE/DPD-1/DDA)


30/10/25
Vishal Aswal
(CE/DPD-1/DDA)

प्रमाण पत्र

हम, ग्राम मुंडका के मूल निवासी, यह प्रमाणित एवं तस्दीक करते हैं कि वर्ष 1976 में चकबंदी की प्रक्रिया के दौरान उस समय के तत्कालीन ग्राम प्रधान, मुंडका द्वारा तकिया तालाब की पूर्व दिशा में स्थित दीवार का निर्माण कराया गया था। उक्त पूर्वी दीवार को आधार मानकर तकिया तालाब की विधिवत पैमाइश की गई, तत्पश्चात सभी संबंधित प्लॉटों की पैमाइश उक्त आधार पर की गई थी।

क्रम सं.	नाम	पता	मोबाइल नं.	हस्ताक्षर
1	जय मंगल बान बरस	म. नं. 482 मुंडका	9250840618	Wall
2	इंदु प्रकाश	757/1 मुंडका	9810511818	Wall
3	दिनेश चन्द	780 मुंडका	8860720140	दिनेश च
4	भूप सिंह	Plot no. 782	9999652931	भूप सिंह
5	सत्यदेव	प्लॉट नं. 781	9711221203	सत्यदेव 29
6	Anil Vats	760	9319651971	Anil
7	जय मंगल बरस	757	981078050	जय मंगल
8	प्रमोद सिंह	777	9310603834	प्रमोद
9	दयाचंद्र	H.No 757 मुंडका	9811181893	दयाचंद्र
10	Brahmaburkhan	H.No 91/91 मुंडका	9958174444	ब्रह्मबुरखान
11	साहब सिंह	H.No-770 मुंडका	9289936656	साहब सिंह
12	पयानंद लोका	H.No. 765 मुंडका	9560370200	पयानंद
13	Jagmool Singh	गाँव नंबर मुंडका	9811629848	जगमूल
14	Ishwar Singh	गाँव मुंडका	9178956050	इश्वर
15	Sukhdev Choudhary	Mundla Dahi	98214391	सुकुदेव
16	Santosh Singh	Mundla Dahi	9868658285	संतोष
17	Shyam Lal	Mundla	9899114386	श्याम लाल
18	Prakash Singh	मुंडका	9812778992	प्रकाश
19	सुखदेव	मुंडका		सुखदेव
20	विजय कुमार	मुंडका	9213729674	विजय
21	सुरेश चंद्र	मुंडका	9868157741	सुरेश
22	जय मंगल	मुंडका	9250169413	जय मंगल

30/10/2025

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प्रमाण पत्र

ग्राम मुंडका के मूल निवासी, यह प्रमाणित एवं तस्दीक करते हैं कि वर्ष 1976 में चकबंदी की प्रक्रिया के दौरान उस समय के तत्कालीन ग्राम प्रधान, मुंडका द्वारा तकिया तालाब की पूर्व दिशा में स्थित दीवार का निर्माण कराया गया था। उक्त पूर्वी दीवार को आधार मानकर तकिया तालाब की विधिवत पैमाइश की गई, तत्पश्चात सभी संबंधित प्लॉटों की पैमाइश उक्त आधार पर की गई थी।

क्रम सं.	नाम	पता	मोबाइल नं.	हस्ताक्षर
23	श्रीमण्डल सिंह	मुंडका	9215370000	श्रीमण्डल सिंह
24	पद्मसूदन	मुंडका	8010722252	पद्मसूदन
25	रणधीर सिंह	मुंडका	926808380	रणधीर सिंह
26	जय नारायण	मुंडका	—	जय नारायण
27	सुखवीर सिंह	मुंडका	9999714088	Sukhwinder
28	मदन चंद	मुंडका	7678672125	Madan Chand
29	बस प्रकाश	मुंडका	9311354525	बस प्रकाश
30	मनलाल	मुंडका	9868113476	(M)
31	कुलदीप सिंह	मुंडका	9811149001	Kuldeep Singh
32	इशिका कुमारी	मुंडका	9136219791	इशिका कुमारी
33	विजय कुमार	मुंडका	9718759010	विजय कुमार
34	इशिका कुमारी	मुंडका	9968859918	इशिका कुमारी
35	सुरत सिंह	मुंडका	9971154692	सुरत सिंह
36	बेदी सिंह रेखा	मुंडका (72वें ग्राहक)	9873858527	Beedi Singh
37	मोहन लाल	56 ग्राहक	9311358453	Mohan Lal
38	लायकराम	मुंडका	8130876256	लायकराम
39	सुभाष लाल	मुंडका	9250567025	सुभाष लाल
40	रमेश चंद्र	मुंडका	9873636479	रमेश चंद्र
41	नरेश चंद्र	मुंडका	9868247216	नरेश चंद्र
42	Tarif Singh	Mundka	8860747215	Tarif Singh
43	RILE SINGH	Mundka	9212845628	Rile Singh
44	Man Mahabali	Mundka	9911169591	Man Mahabali

Annexure R-10 55

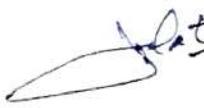
Joint Inspection Report (Kh. No. 178/1)

A joint site inspection was convened by FE/DPD-1 vide letter No. F4(20)/AEP/DPD-1/DDA/2025-26/693 dated 29/10/2025 for assessment of demarcation of water bodies having Kh.No. 373/1 & 178/1 on dated 30/10/2025.

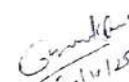
Today i.e. 30/10/2025 at 2:30pm on Kh.No. 178/1 all stakeholders were present i.e. Vijendra (Kanungo, GNERD), Sahil Chikora (Patwari, DDA), Sh. Navneet Kumar (AE/DPD-1), Vishal Aswal (JE/DPD-1) and all nearby occupants/Villagers (envoies) were present along with the Surveyor, DDA.

The following decision was taken in presence of all villagers, nearby occupants, All village Pradhan/Head, Sh. Ajit Singh (Ex-Mayor), Kanungo/GNERD, Eng. wings/DDA & Patwari/DDA/LM/W2 is mentioned below.

- ① As per the request and in the presence of nearby residents/occupants. The issues raised is regarding the "Gaei" in demarcation. In order to resolve the issue, the demarcation will be reassessed after the measurement. At present Surveyor is taking measurement of waterbody (Kh.No. 373/1) Talayq Talab & Kh. No. 178/1.


30/10/25

Kanungo/GNERD
(Sh. Vijendra)


30/10/25
Sh. Sahil
(Patwari/DDA)


30/10/2025
Sh. Navneet
(AE/DPD-1/DDA)

(JE-II/DPD-1/DDA)
(Sh. Vishal Aswal)

1015 Annexure R-11 56

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Environmental Engineering

Department of Civil Engineering

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E-mail : dassovik@iitd.ac.in; dassovik@gmail.com



Prof. Sovik Das
Assistant Professor

To,
EE/DPD-1,
Central Nursery, Dwarka Sec-5, New Delhi, 110075

Date: 24.09.2025

Subject: Regarding submission of consultancy report in respect of the water body having Kh. No.373/1, (Takiya Talab)

We are pleased to submit the report titled "**Rejuvenation of Water Bodies in Mundka Village**" for your kind perusal. The report presents a detailed account of the current condition of the village pond, proposed interventions, and recommendations for its ecological restoration and sustainable management.

This report has been prepared based on the objective of addressing local water quality challenges, improving ecological balance, and supporting community well-being. We trust that the report will serve as a useful reference for decision-making and future planning.

We remain available to provide any additional information or clarifications, if required.

Regards,

Sovik Das

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Dr Sovik Das

Assistant Professor,

Department of Civil & Environmental Engineering,

Indian Institute of Technology (IIT) Delhi,

Hauz Khas, New Delhi, India - 110016.

**Project Report
on
Rejuvenation of water bodies in Mundka village**

Submitted By

Sovik Das

Dr. SOVIK DAS
Assistant Professor
Department of Civil Engineering
Indian Institute of Technology Delhi
Hauz Khas, New Delhi-110016, India

Prof. Sovik Das
Department of Civil Engineering
IIT Delhi
New Delhi – 110016

**To
Delhi Development Authority (DDA)**



**INDIAN INSTITUTE OF TECHNOLOGY DELHI HAUZ
KHAS, NEW DELHI-110016
September 2025**

Executive Summary

India's urban and peri-urban regions are increasingly facing challenges related to water pollution, habitat degradation, and declining quality of common waterbodies. Rapid urbanization, unregulated sewage discharge, encroachment, and poor waste management have caused many ponds and lakes to deteriorate into polluted, stagnant pools, creating health hazards and environmental stress. Recognizing the need to restore such degraded ecosystems, the Delhi Development Authority (DDA) undertook the rejuvenation of the village pond in Mundka, located in the western part of Delhi. The aim of this initiative was to transform the highly polluted and silted pond into a clean, functional, and aesthetically improved waterbody that could serve ecological, recreational, and community purposes. The rejuvenation plan included desilting of the pond, removal of accumulated solid waste, landscaping of the surrounding area, and introduction of sewage treatment interventions to prevent untreated sewage from directly entering the pond. These measures ensure that only treated inflows, along with seasonal rainwater, would replenish the pond, thus improving water quality and eliminating foul odours and vector-breeding conditions. In addition to the environmental benefits, the rejuvenated pond will provide a green and open space for the community, enhancing the visual appeal of the village and contributing to local microclimate improvement. Native plant species were planted around the pond to stabilize the banks, promote biodiversity, and create habitats for birds and aquatic life. The success of the project depends on sustained maintenance of the treatment units, regular cleaning of the pond area, and active participation of local residents in keeping the pond free from solid waste dumping. This rejuvenation project by DDA serves as a model for restoring small urban waterbodies to serve as pollution buffers, biodiversity hotspots, and community assets. Scaling up such initiatives across other parts of Delhi, alongside decentralized domestic sewage management, can play a vital role in improving the city's overall water environment and liveability.

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1. Rejuvenation of Pond

Ponds have historically been important assets for communities, supporting agriculture, livestock, aquaculture, and local biodiversity. However, rapid urbanization, population growth, and inadequate waste management practices have led to the degradation of many such waterbodies. Silt deposition, encroachment, and indiscriminate dumping of solid waste have reduced the storage capacity of the ponds, while direct discharge of untreated domestic sewage has severely deteriorated their water quality. These conditions not only destroy aquatic habitats but also create foul odours, promote mosquito breeding, and pose serious health risks to nearby residents. Pond rejuvenation addresses these challenges by restoring the ecological and functional value of waterbodies. This process typically involves de-silting to increase water-holding capacity, removing solid waste, strengthening embankments, landscaping with native vegetation, and ensuring that only treated water enters the pond. This not only improves the aesthetics and ecological health of the waterbody but also creates recreational spaces, supports biodiversity, and contributes to local microclimate regulation. In many localities, untreated domestic sewage from households flows directly into ponds through open drains. Such sewage contains organic matter, nutrients like nitrogen and phosphorus, suspended solids, heavy metals, and pathogens. If left untreated, it accelerates eutrophication, promotes excessive algal growth, reduces dissolved oxygen, and harms aquatic life. Over time, the pond becomes a source of pollution rather than a community resource. Therefore, the treatment of sewage before it is discharged into the pond is essential to ensure water quality and the ecological balance. The existing treatment technology at the site, which is constructed wetlands (CW), can be considered for sewage treatment due to its low energy requirement and nature-based approach. However, CW-based sewage treatment plant (STP) often faces challenges related to long-term maintenance, clogging, seasonal performance variation, and inconsistent effluent quality, especially when dealing with fluctuating loads. Therefore, it is recommended to adopt a Moving Bed Biofilm Reactor (MBBR)-based STP for this site. Considering this, MBBR-based STP has been approved and accepted by DDA, making it a more viable and reliable solution for ensuring compliance with effluent discharge standards and supporting the rejuvenation and protection of the pond ecosystem.

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2. Moving Bed Biofilm Reactor

The MBBR is an advanced biological domestic sewage treatment technology that is particularly well-suited for decentralized and community-level applications. It effectively combines the principles of suspended growth and attached growth processes to achieve high pollutant removal efficiency in a compact footprint. In an MBBR system, the treatment tank is filled with specially designed plastic carrier media that provide a large surface area for the growth of biofilms (Figure 1). These biofilms contain microorganisms that degrade organic pollutants in the domestic sewage. The carriers remain in continuous motion within the reactor, aided by aeration or mechanical mixing, ensuring effective contact between the domestic sewage and the microorganisms. The advantages of MBBR technology over conventional domestic sewage treatment technology, i.e., activated sludge process (ASP) and the membrane bioreactor (MBR), are:

- **Compact and space-efficient**

The MBBR requires less space because the biofilm on carriers allows for high microbial activity in a smaller volume. Conventional systems like ASP need larger tanks for the same level of treatment.

- **Higher treatment efficiency**

The MBBR offers better removal of organic pollutants (BOD, COD) and nutrients (especially ammonia), even when the incoming domestic sewage quality fluctuates.

- **Lower sludge production**

The MBBR generates less excess sludge since biofilm systems retain slow-growing microorganisms more effectively than suspended systems.

- **Lower energy and maintenance needs**

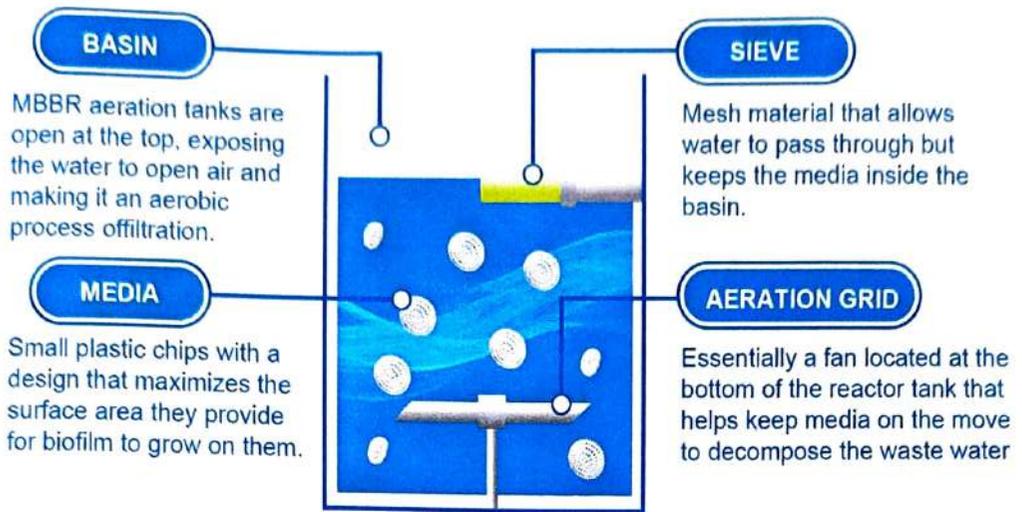
The MBBR avoids the use of energy-intensive components like membranes (as in MBR), resulting in lower operational and maintenance costs.

- **Better resistance to toxic shocks**

The biofilm structure in MBBR offers greater protection to microbes against toxic substances, making it more suitable for treating industrial and domestic sewage.

- **Modular and scalable design**

The MBBR systems are easy to scale. Capacity can be increased by simply adding more bio-carriers, without needing to build new tanks or increase the plant footprint.



Moving Bed Bioreactors (MBBR)

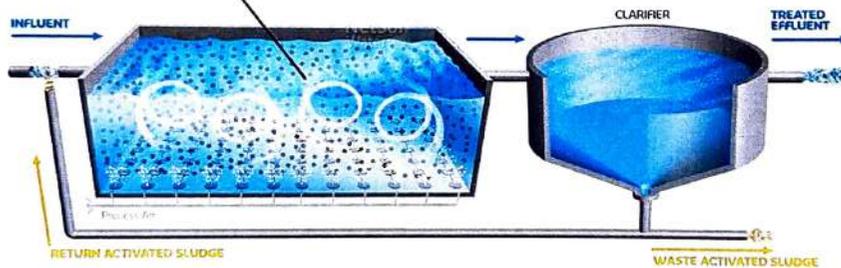


Figure 1: Schematic representation of the moving bed biofilm reactor

3. Overview of the existing condition of Takiya Talab before its rejuvenation

This pond rejuvenation work was carried out in Takiya Talab (pond) of Mundaka village situated in Delhi with the latitude and longitude of $28^{\circ}40'21.4''N$ $77^{\circ}01'44.8''E$, respectively, with 2200 families residing nearby to this pond (Figure 2). The existing pond has been turned into a receptacle for untreated domestic sewage due to the absence of proper sewage and solid waste management practices (Figure 3). Although a constructed wetland system has been

installed in the village to treat the domestic sewage before it enters the pond, it is currently not functioning effectively, thereby failing to achieve the intended water quality improvement. Consequently, untreated or partially treated domestic sewage continues to flow into the pond, further deteriorating its condition and making it unsuitable for any beneficial use. Furthermore, while the solid waste is managed to some extent, it is not collected in a timely manner; thus, the storage points for solid waste often overflow, causing nuisances in the locality, including foul odour, unsightly conditions, and occasional blockage of drains during heavy rains. Such issues not only degrade the village's environmental quality but also pose potential health risks to the residents.

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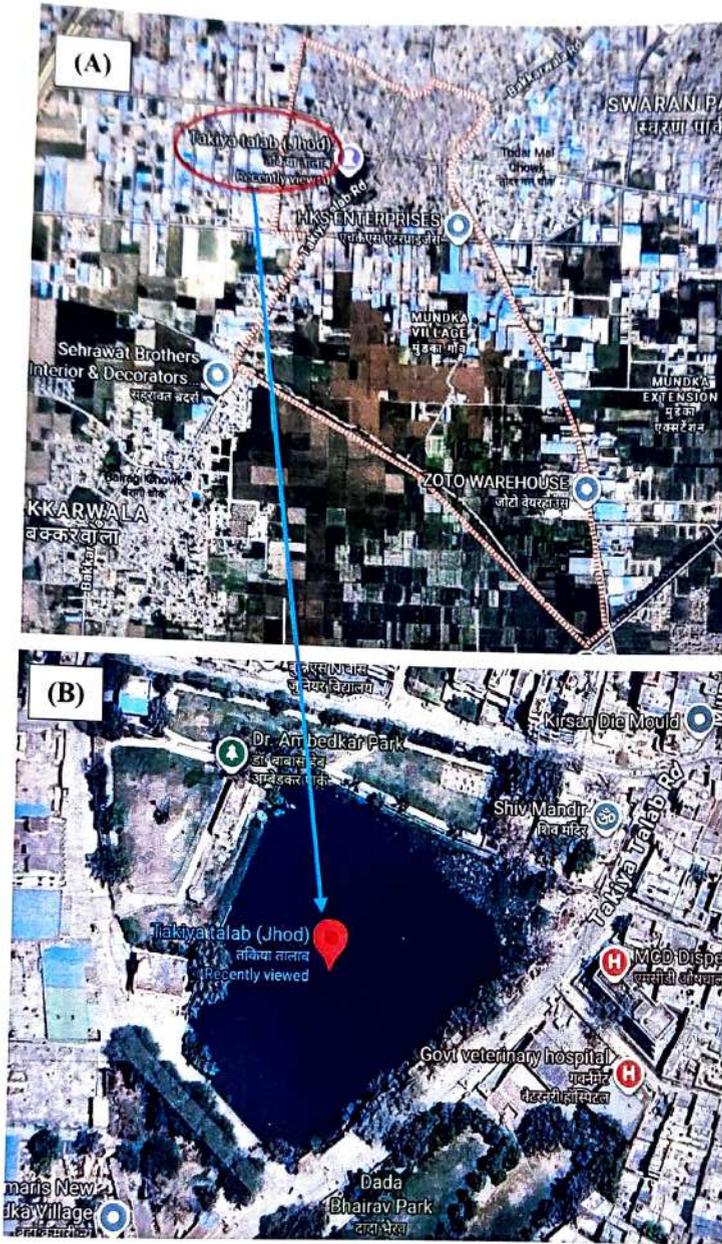


Figure 2: (A) Location of the Mundaka Village in Delhi; (B) Location of the Takiya Talab (pond) in Mundaka Village

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Figure 3: Condition of the Takiya Talab and its surroundings prior to its rejuvenation

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4. Data provided

The DDA provided data on various aspects of the pond, including its dimensions and area, as well as information on the population living in its vicinity and water supplied to the area as below.

Table 1: Details of the pond as per the information provided by DDA

Pond name	Pond 1 Khasra No. 373/1 (Takiya Talab)
Population	2200 families
Water supplied by Delhi Jal Board	0.428 million gallons per day
Approx area of pond	13404 square meters
Pond dimension (L×B×H)	Length = 112 m
	Breadth = 84 m
	Depth = 9-12 m
Catchment area of pond	35 hectares

5. Methodology

Given the current scenario, it is essential to ensure proper management of domestic sewage so that only treated water is discharged into the pond, thereby improving its water quality and enabling it to serve as a functional water body for ecological restoration and for that the following steps are suggested:

i) For the sewage treatment plant

- Identify all drains discharging domestic sewage into the pond and tap them at appropriate points. This is necessary to prevent further inflow of raw sewage into the pond, which is the primary cause of its degradation.
- After tapping the drains, divert the domestic sewage generated in the vicinity of the pond by the residents to the STP through a drain. This will eliminate the direct discharge of domestic sewage into the pond, thus ensuring that the pond is protected from nutrient overload (which causes algal blooms), foul odours, and pathogen contamination and subsequent groundwater contamination.
- This drain will run along the periphery of the pond and will channelise the collected sewage from multiple inlets into the sump well with the dimensions of 2.5 m × 2.5 m × 5 m, which will function as the inlet to the STP.
- Notably, screens of 20–25 mm spacing shall be installed at both the sump and the main pumping station to intercept floating debris, plastics, and other coarse solids. This will

prevent clogging, protect pumps and downstream treatment units, and ensure smoother operation of the STP.

- Install a bypass pipeline before the STP to divert flow to the nearest drain during plant shutdowns or maintenance. This will prevent untreated sewage from accumulating or backflowing into the pond if the STP is non-operational.
- In addition, a non-return valve shall be provided at the connection between the pond's highest flood level (HFL) and the external sewer network to eliminate the risk of reverse flow of sewage from the sewer into the pond.

ii) For rejuvenation of the pond

- Complete pumping out of the polluted water from the pond to begin physical cleaning and structural rehabilitation of the pond
- Excavate and desilt the pond by removing accumulated silt, garbage, and slurry up to 0.5 m below the existing bed after digging, to restore its original depth, increase water storage capacity, and improve its ability to support aquatic life.
- Provide a three-layer system over the pond bed and embankment, as illustrated in Figure 4, comprising sequential layers of boulders, stones, and Yamuna sand. This stratified arrangement functions as a filtration-percolation medium, facilitating groundwater recharge while regulating seepage losses.
- Provide a concrete walkway around the pond, with optional tiling. A walkway will promote public engagement, accessibility, and recreational use of the pond (Figure 5).
- Install solar lights, seating benches, fencing, and plant native vegetation. These additions will enhance the visual appeal, encourage community ownership, ensure safety, especially at night, and help restore biodiversity.
- Provide a bypass line at the pond's Highest Flood Level (HFL) and STP outlet to divert excess water to the nearest stormwater drain. This will ensure that the pond does not overflow and flood nearby areas during heavy rains, thus providing a safety mechanism for monsoon management (Figure 5).

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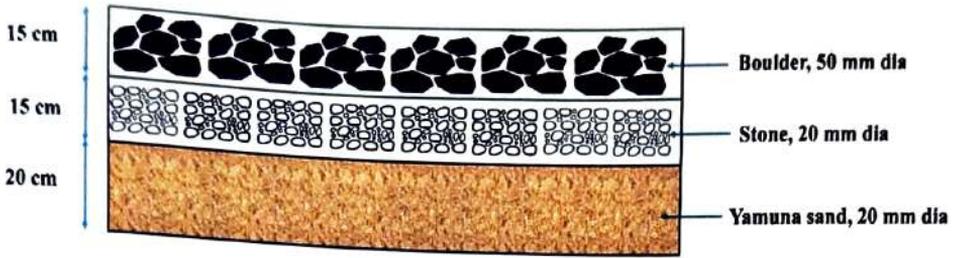


Figure 4: Schematic representation of the soil depth profiling beneath the pond

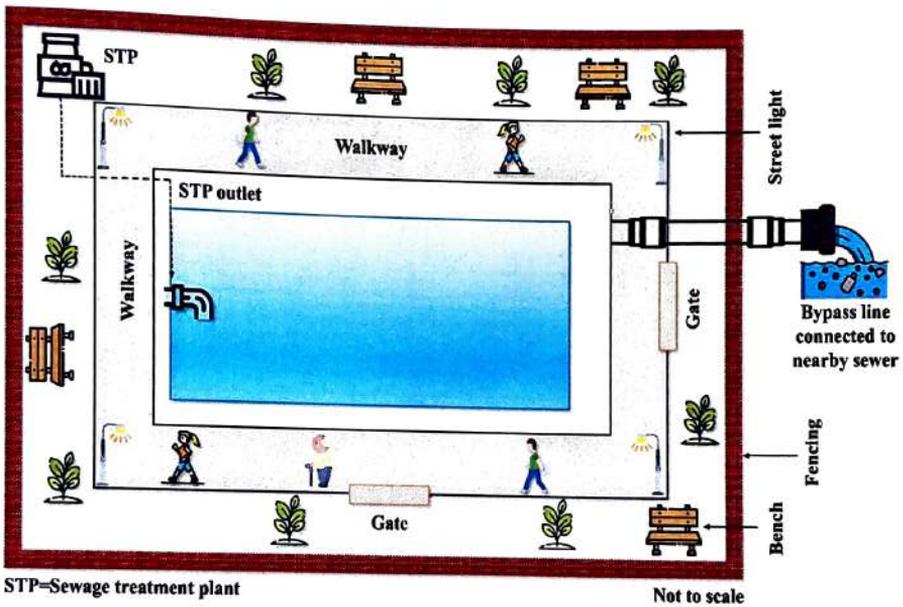


Figure 5: Schematic diagram of the Takiya Talab with sewage treatment plant after rejuvenation work

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Figure 6: Aerial view of a rejuvenated Takiya Talab with fountains, surrounded by a paved walkway, benches, and landscaped greenery

6. Calculation

$$\begin{aligned}
 \text{Water supplied in the locality} &= 0.428 \text{ MGD} && (1 \text{ gallon} = 0.00378 \text{ m}^3) \\
 &= 0.428 \times 10^6 \times 0.00378 \text{ m}^3 \\
 &= 1617.84 \text{ m}^3/\text{day}
 \end{aligned}$$

Assuming 80% of the water supplied contributes to domestic sewage discharge

$$\begin{aligned}
 \text{So sewage generated in the locality} &= 0.8 \times 1617.84 \\
 &= 1294.27 \text{ m}^3/\text{day} \\
 &= 1294.27 \text{ kL/day (kLD)} \\
 &\approx 1300 \text{ kLD}
 \end{aligned}$$

The design capacity of STP is considered as 1.5 times of the sewage generated in the locality to account for future population growth, variations in domestic sewage generation, and to ensure adequate treatment capacity during peak flow conditions.

$$\begin{aligned}
 \text{So, design capacity of the STP} &= 1.5 \times 1300 \\
 &\approx 2000 \text{ kLD}
 \end{aligned}$$

Approx capex cost for this 2000 kLD MBBR based STP will be around Rs 640.00 Lakhs (excluding GST) and opex cost will be around 3% of capex cost per annual.

7. Conclusion and Recommendations

The rejuvenated pond in Mundka village was intended to receive only treated water from the STP to maintain its ecological balance and aesthetic appeal. However, due to the current underperformance of the STP, untreated or partially treated sewage continues to flow into the pond, leading to deterioration in water quality and creating the risk of foul odour, mosquito breeding, and unhygienic conditions. The problem is further compounded by delays in solid waste collection, resulting in overflow of storage points and littering in the vicinity, which degrades the pond surroundings. At present, a constructed wetland has been deployed on the site for treating the sewage; however, this technology has inherent limitations in handling high organic loads and fluctuating influent quality, which has resulted in suboptimal treatment performance. Consequently, the adoption of an MBBR system has been proposed to enhance treatment efficiency and ensure compliance with discharge standards. Notably, quantities taken in the report are indicative in nature as per preliminary observation, site data and report. During detailed estimation and work execution, the quantities of the items may vary as per site requirements during execution, and some extra items may also be required at the site which may not be available in the schedule provided and can be added accordingly during estimation and actual site condition requirements. For this, DDA will take care of the extra items on their own if required. Further, to ensure the intended benefits of the rejuvenation project, it is essential to restore the proper functioning of the STP through regular inspections, timely maintenance, and repair of malfunctioning components. The pond should be periodically cleaned, desilted, and protected from any dumping of waste in nearby areas. Proper and timely solid waste collection must be ensured to prevent overflows and nuisances. At least one dedicated worker should be appointed for daily maintenance of both the pond and the STP to ensure consistent operation. Equally important is the active involvement of the local community in preserving the pond's condition. Awareness campaigns should encourage residents to refrain from dumping waste and to support maintenance efforts. Additional recommendations include the installation of four floating aerators uniformly across the pond length to improve dissolved oxygen levels and enhance overall water quality and performing desilting at least once every five years or earlier if high concentrations of total suspended solids (TSS) enter the pond from unauthorised sources. Thus, with effective STP management, proper solid waste handling, and community participation, this pond can be maintained as a clean, functional water body that enhances the environmental quality of the locality.

Annexures

Annexure A: Detailed layouts of the pond and the sewage treatment plant, along with design calculations for the sewage treatment plant

Annexure B: Approximate Bill of quantities (BOQ) required for execution of this work

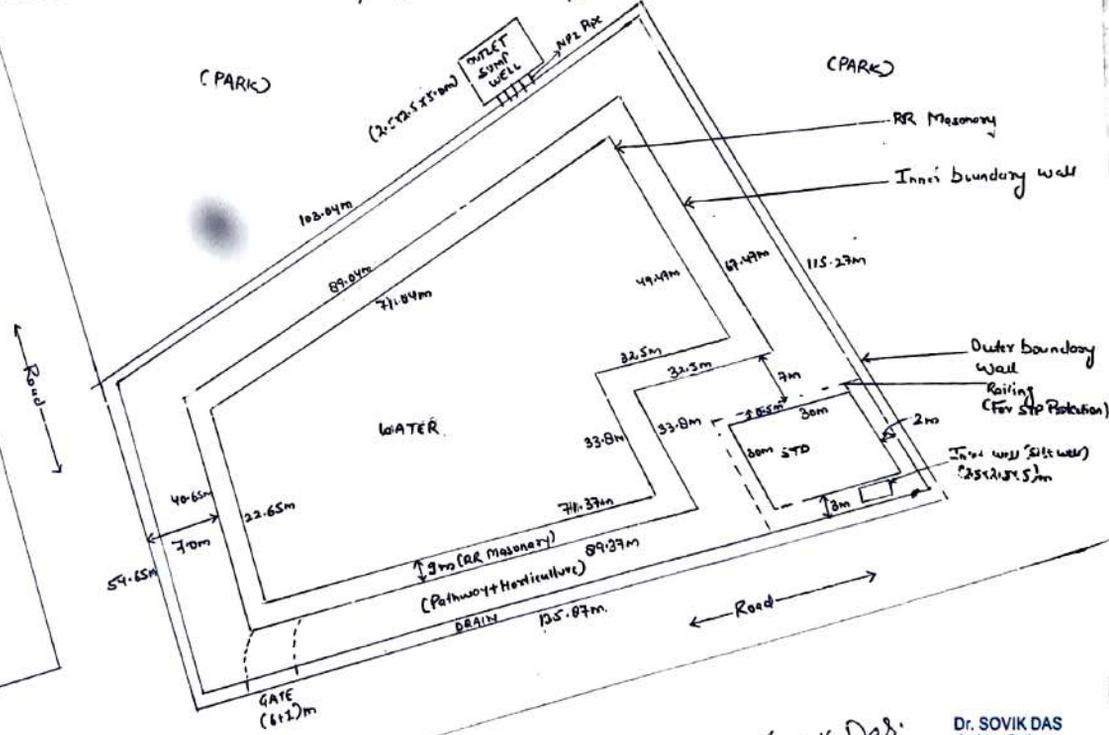
Annexure C: Approximate details of quantities (DOQ) required for execution of this work

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Annexure A

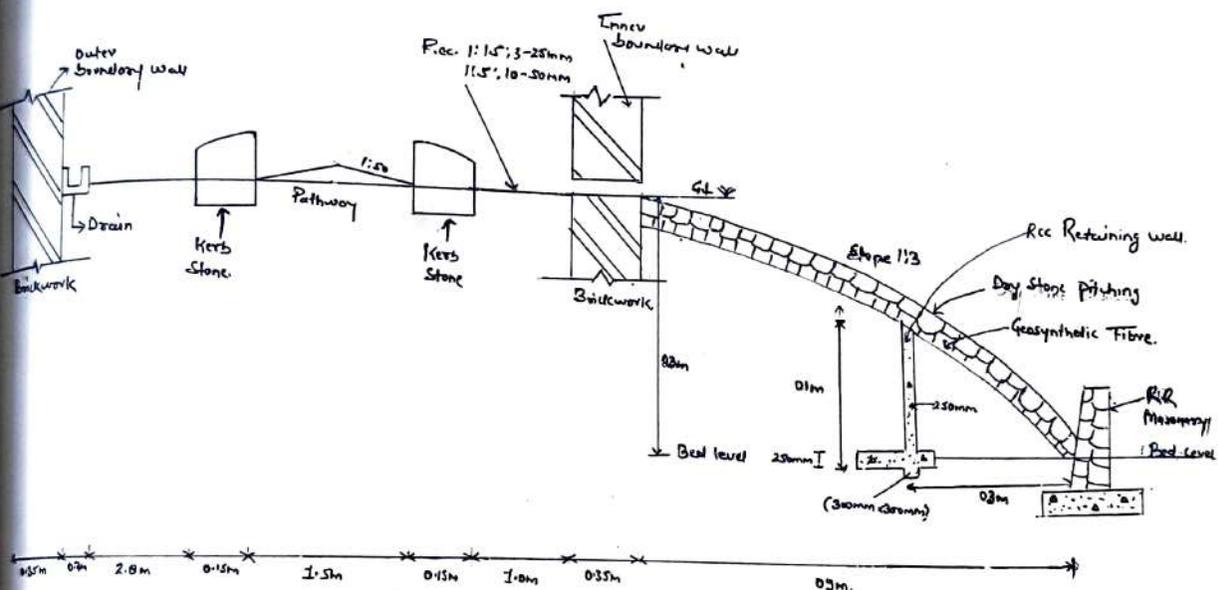
(Water Body Layout Plan - Taldiy Taldob)



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CROSS-SECTION OF WATER BODY.



Calculations

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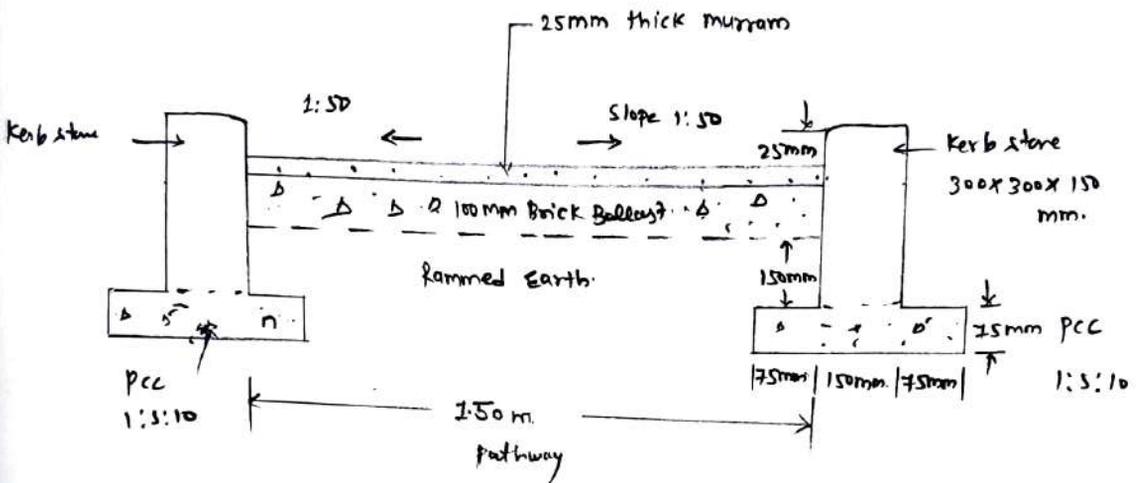
$$\begin{aligned} \text{Total Area of water body} &= 9642.05 \text{ m}^2 \\ \text{Total perimeter} &= 400.83 \text{ m.} \end{aligned}$$

$$\text{Area per meter (for approx calculation)} = \frac{9642.05}{400.83} = 23.50 \text{ m}^2/\text{m.}$$

$$\begin{aligned} \text{Perimeter for inner boundary wall} &= \frac{351.03 \text{ m}}{295.53 \text{ m}} \\ \text{Area} &= 295.53 \times 23.50 = \frac{6960.59 \text{ m}^2}{6819.75 \text{ m}^2} \end{aligned}$$

$$\begin{aligned} \text{Perimeter for RR masonry wall} &= \frac{250.83 \text{ m}}{243.53 \text{ m}} \\ \text{Area} &= 243.53 \times 23.50 = \frac{5742.43 \text{ m}^2}{6621.97 \text{ m}^2} \end{aligned}$$

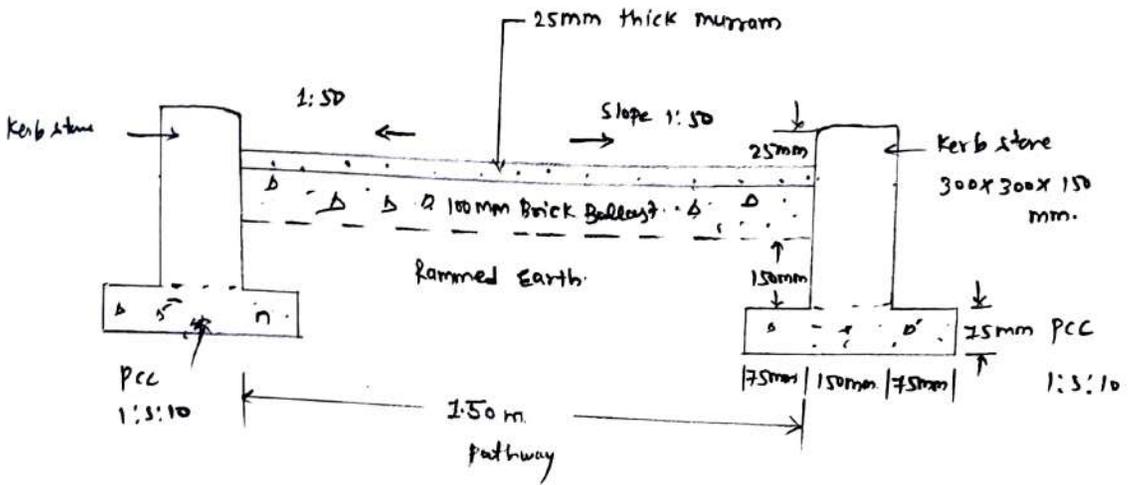
$$\text{Area for STP} = \frac{30 \text{ m}}{25 \text{ m}} \times \frac{30 \text{ m}}{10 \text{ m}} = \frac{90 \text{ m}^2}{100 \text{ m}^2}$$

PATHWAY DETAILS

Note: 50mm Gap should be maintained at every 20 Nos. Kerb Stone.

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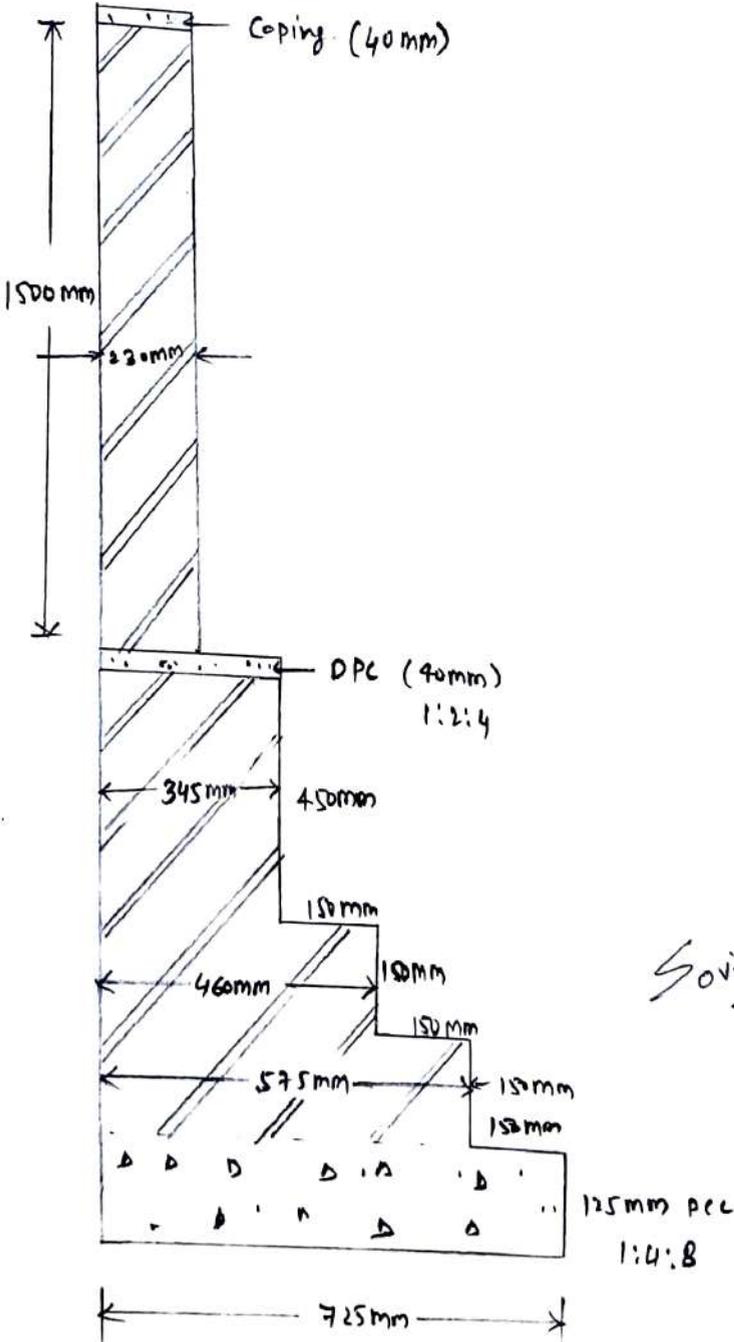
PATHWAY DETAILS

Note: 50mm Gap should be maintained at every 20 Nos. Kerb Stone.

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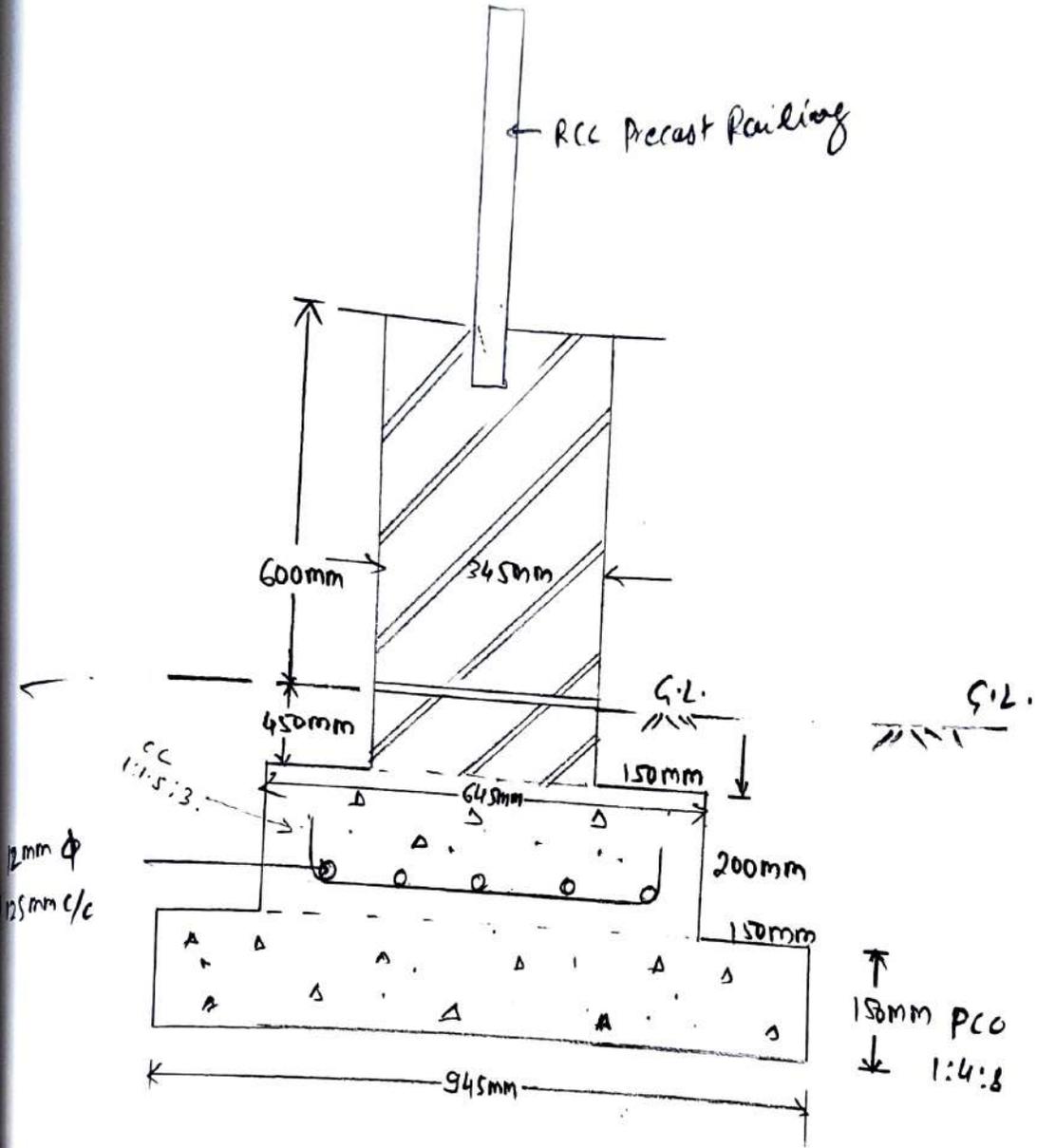
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Outer Boundary wall.



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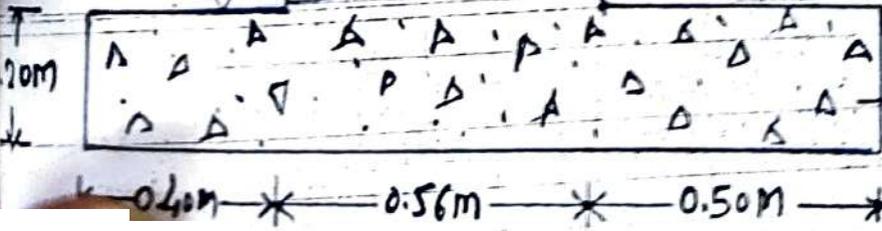
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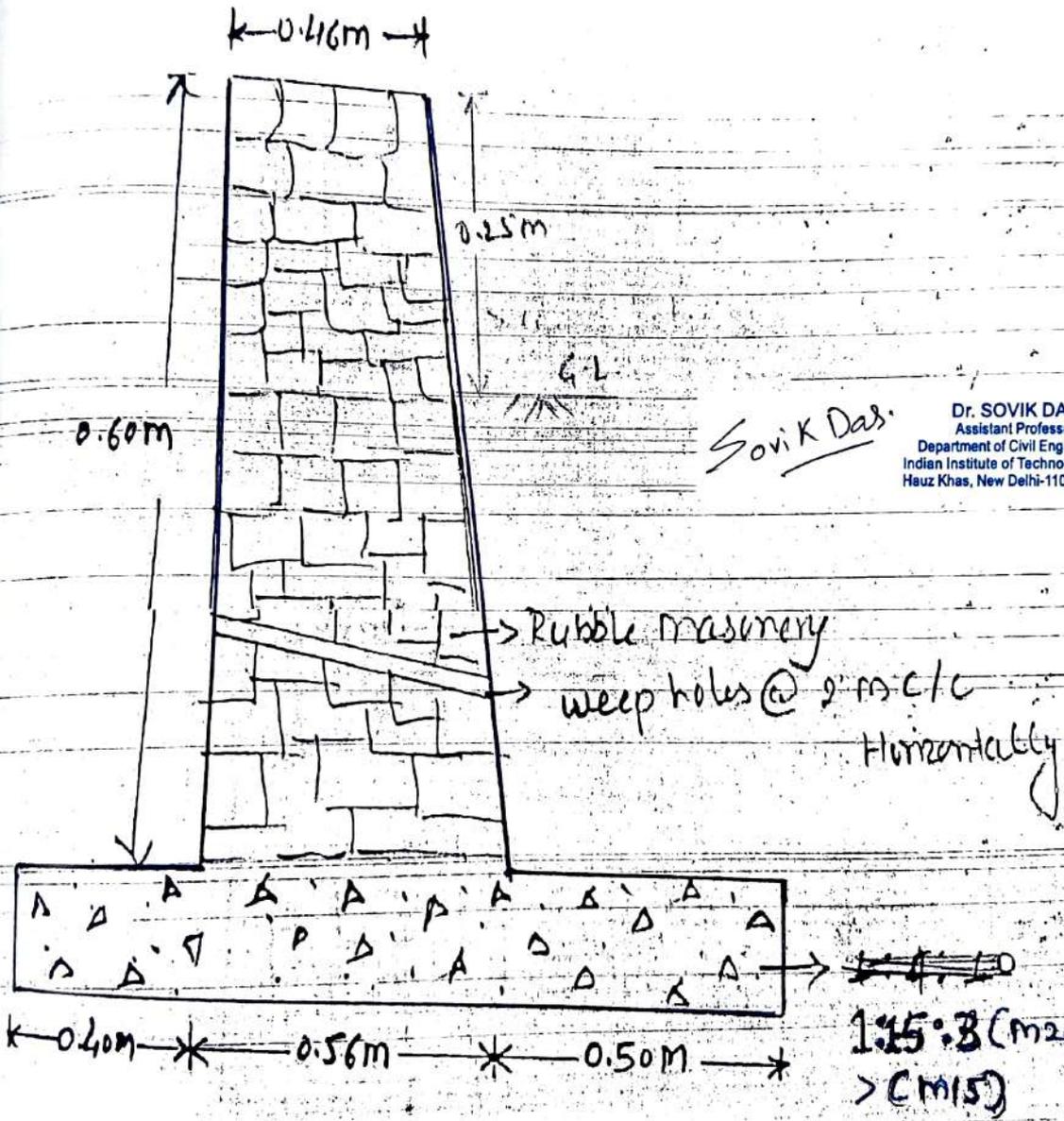
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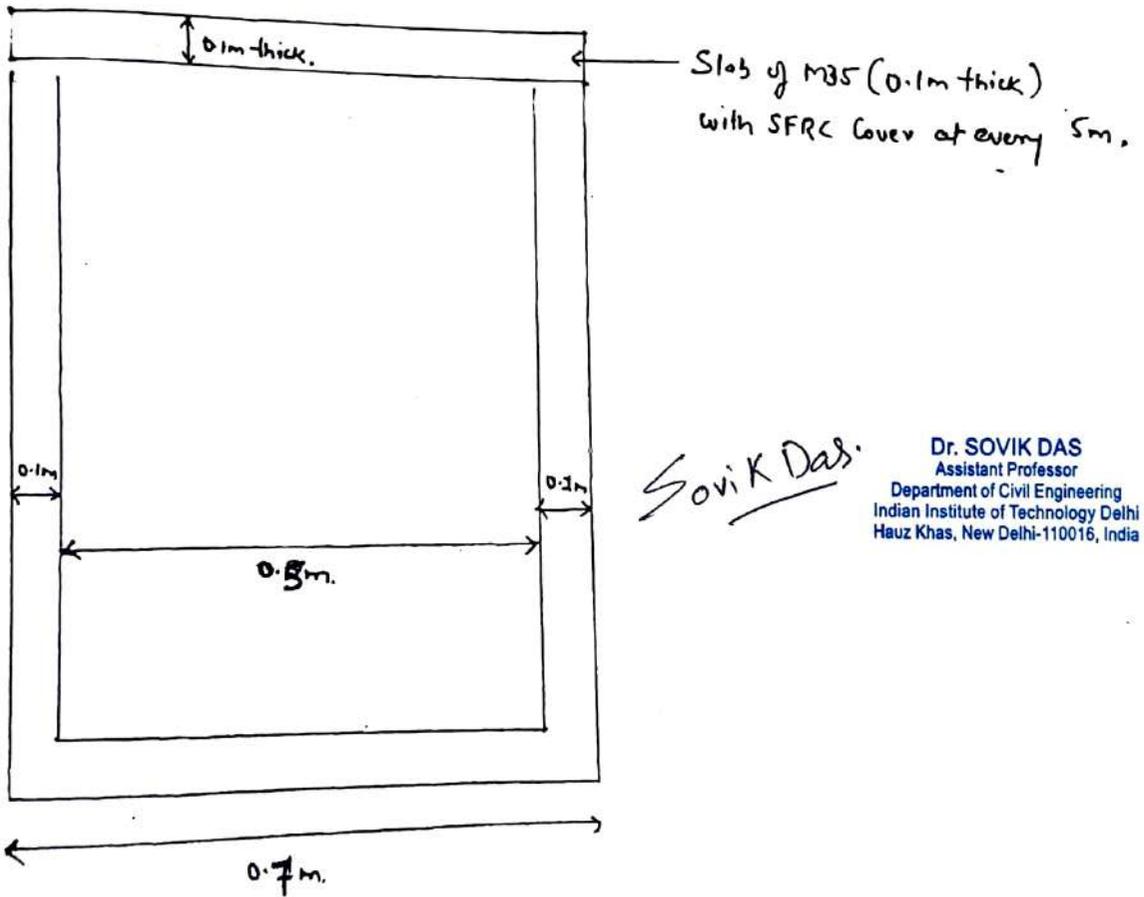
→ Rubble masonry
 → weep holes @ 2 m c/c
 Horizontally



1:5:3 (m20)
 > (M15)

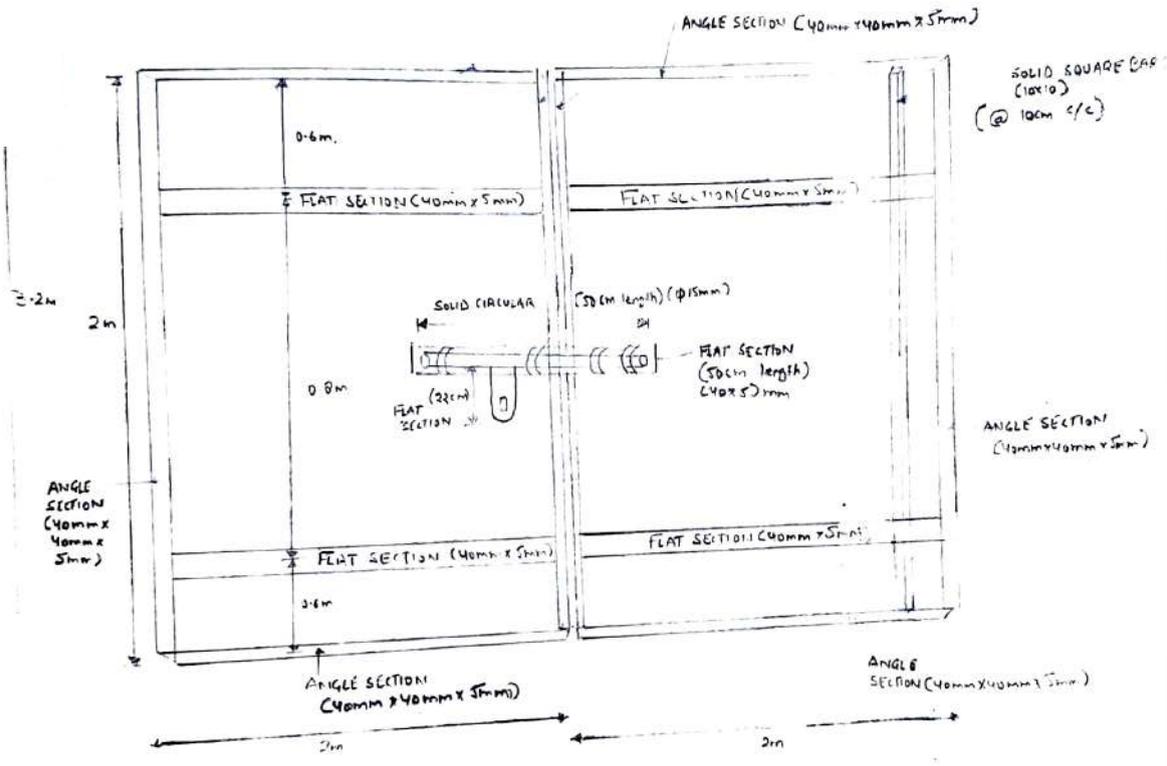


Box - Design layout



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2 Horizontal, 4 Vertical Angle Section (40x40x5) (30kg/m) wt = 16x3 = **48 kg**
 2 Horizontal = 4m x 2 = 8m, 4 Vertical = 4 x 2m = 8m, total = 16m
 Flat Section (40mm x 5mm) (wt = 1.6kg/m)
 Length = 2 x 4m = 8m + 0.5m + 0.22m + 4 x 6cm x 2 (for both sides) = 11.92m
 = 9.92m wt = 9.92m x 1.6kg/m = **15.87 kg**

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③ Solid Round Bars. (ϕ 20mm) (2.5kg/m)
 length = 0.5m
 wt = $0.5 \times 2.5 = \boxed{1.25 \text{ kg}}$

④ Solid Square Bars (10x10) (0.8kg/m).

total length = $2 \text{ m} \times 38$ (total count @ 10cm c/c, $\frac{2500 \text{ cm}}{10 \text{ cm}} = 250 \div 13$ for one pa
 $= 76 \text{ m}$. For 2 panel = $13 \times 2 = 26$ no

wt = $76 \text{ m} \times 0.8 = \boxed{60.8 \text{ kg}}$

Total weight = ① + ② + ③ + ④

= $48 \text{ kg} + 15.87 \text{ kg} + 1.25 \text{ kg} + 60.8 \text{ kg}$.

= 125.92 kg

— For Gate.

⑤ For Support of Gates. Double channel with Flanges Butting and welded Toe to toe (columns) (Table 17) (Page-89)
 (150x150 mm) (156-c-150) (28.8 kg/m)

length = $3.2 \text{ m} \times 2$ (both side) = 6.4 m

wt $6.4 \times 28.8 = 184.32 \text{ kg}$.

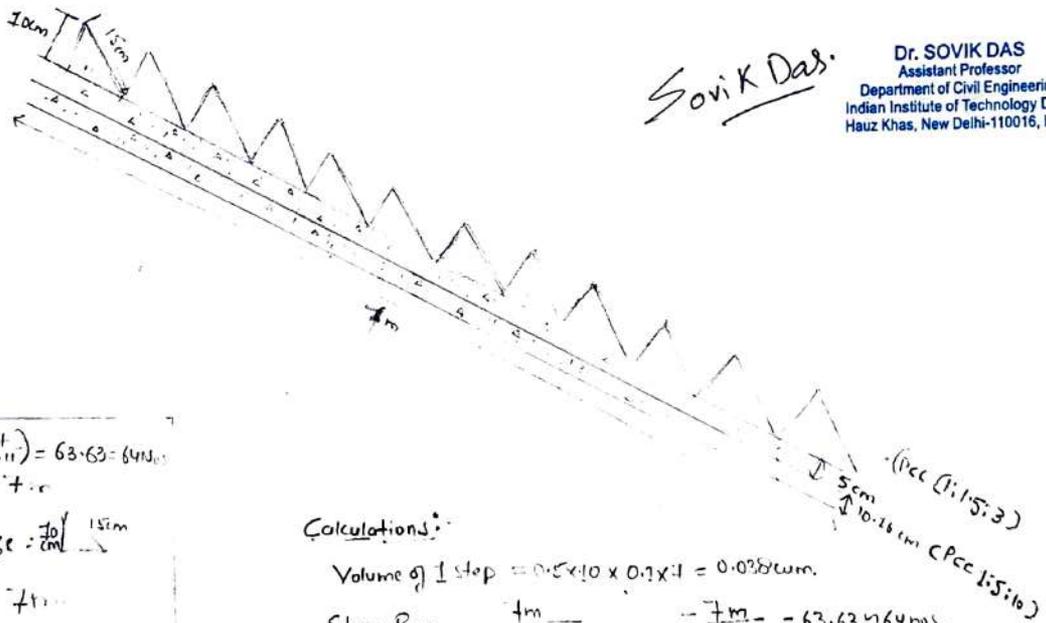
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Total (Gate + metal column) (in kg)

= $125.92 + 184.32 = 310.24 \text{ kg} \approx \boxed{311 \text{ kg}}$

RATE FOR ENTRY OF WATER IN WATER BODY.



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$$\begin{aligned} \text{Steps } (0.11) &= 63.63 = 64 \text{ nos.} \\ \text{Length } &= 7 \text{ m} \\ \text{Step size} &= \frac{7}{64} = 0.11 \text{ m} \\ \text{Width} &= 10 \text{ cm} \end{aligned}$$

Calculations:

$$\text{Volume of 1 step} = 0.5 \times 10 \times 0.11 \times 1 = 0.055 \text{ cum.}$$

$$\text{Steps Req. } \frac{7 \text{ m}}{0.11 \text{ m}} = \frac{7}{0.11} = 63.63 = 64 \text{ nos.}$$

$$\begin{aligned} \text{Volume of 64 Steps} &= 0.5 \times 10 \times 0.11 \times 7 \times 64 = 2.464 \text{ m}^3 + (7 \times 7 \times 0.05) \\ &= 2.464 + 2.45 = 4.91 \text{ cum.} \end{aligned}$$

Annexure B

SCHEDULE OF QUANTITIES

Rejuvenation of Water Body of Takiya Talab(Kh No. 373/1),Village Mundka, K1-Zone(DDA)				
S.No	Item Code	Description of Items	QTY	Unit
1	2.31	Clearing jungle including uprooting of rank vegetation, grass, brush wood, trees and saplings of girth up to 30 cm measured at a height of 1 m above ground level and removal of rubbish up to a distance of 50 m outside the periphery of the area cleared.	1928.57	Sqm
2	14.23	Pumping out water caused by springs, tidal or river seepage, broken water mains or drains and the like.	28928.55	KL
3	2.6.1	Earth work in excavation by mechanical means (Hydraulic excavator)/ manual means over areas (exceeding 30 cm in depth, 1.5 m in width as well as 10 sqm on plan) including getting out and disposal of excavated earth lead upto 50 m and lift upto 1.5 m, as directed by Engineer-in-charge.	5573.02	Cum
4	2.25	Filling available excavated earth (excluding rock) in trenches, plinth, sides of foundations etc. in layers not exceeding 20 cm in depth, consolidating each deposited layer by ramming and watering, lead up to 50 m and lift upto 1.5 m.	314.87	Cum

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5	2.25a	Excavating, supplying, stacking and filling of local earth (including royalty) by mechanical transport upto a lead of 5km also including ramming and watering of the earth in layers not exceeding 20 cm in foundation trenches, plinth, sides of foundation etc. complete for all lift.	6516.00	Cum
6	4.1.8	Providing and laying in position cement concrete of specified grade excluding the cost of centering and shuttering - All work up to plinth level : 1:4:8 (1 Cement : 4 coarse sand (zone-III) derived from natural sources : 8 graded stone aggregate 40 mm nominal size derived from natural sources).	101.29	Cum
7	4.1.11	Providing and laying in position cement concrete of specified grade excluding the cost of centering and shuttering - All work up to plinth level : 1:5:10 (1 cement : 5 fine sand derived from natural sources : 10 graded stone aggregate 40 mm nominal size derived from natural sources)	24.00	Cum
8	4.1.2	Providing and laying in position cement concrete of specified grade excluding the cost of centering and shuttering - All work up to plinth level : (1 cement : 1½ coarse sand(zone-III) derived from natural sources : 3 graded stone aggregate 20 mm nominal size derived from natural sources).	452.70	Cum
9	AOR	Making bajri path including preparation of subgrade, supplying and laying brick aggregate of 50mm nominal size 100mm (50mm each layer) deep with binding material consisting of 12.5mm moorum and 12.5mm red bajri consolidated with road roller.	1119.08	Sqm
10	16.69	Providing and laying at or near ground level factory made kerb stone of M-25 grade cement concrete in position to the required line, level and curvature, jointed with cement mortar 1:3 (1 cement: 3 coarse sand), including making joints with or without grooves (thickness of joints except at sharp curve shall not to more than 5mm), including making drainage opening wherever required complete etc. as per direction of Engineer-in-charge (length of finished kerb edging shall be measured for payment). (Precast C.C. kerb stone shall be approved by Engineer-in-charge).	36.49	cum
11	15.9.2	Demolishing stone rubble masonry manually/ by mechanical means including stacking of serviceable material and disposal of unserviceable material within 50 metres lead as per direction of Engineer-in-charge : In cement mortar.	11.28	Cum

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12	AOR	Brick work with non modular fly ash bricks conforming to IS:12894, class designation 10 average compressive strength in Foundation upto plinth level in :Cement mortar 1:6 (1 cement : 6 Coarse sand)	426.96	Cum
13	13.1.2	12 mm cement plaster of mix : 1:6 (1 cement: 6 fine sand)	909.51	Sqm
14	13.2.2	15 mm cement plaster on the rough side of single or half brick wall of mix : 1:6 (1 cement: 6 fine sand)	909.51	Sqm
15	13.4B.1	Finishing wall with acrylic smooth exterior paint of required shade: New Work(Two or more coat applied @1.67/10 sqm over and including priming coat of exterior primer applied @ 0.90 litre/ 10sqm)	1207.77	sqm
16	13.6.1	Painting with synthetic enamel paint of approved brand and manufacture to give an even shade : Two or more coats on new work.	224.84	Sqm
17	ADR	Design create & restore aesthetic view in DDA Public parks walls, water body wall, parking, toilets.....	613.25	sqm
18	ADR	Providing and fixing hand rest bench : each bench consists of 2 nos. L-shape base support in cement color(thickness-80mm, back height-890 mm.....	15.00	nos
19	4.1	Providing and laying damp-proof course 40mm thick with cement concrete 1:2:4 (1 cement : 2 coarse sand (zone-III): 4 graded stone aggregate 12.5mm nominal size)	145.88	Sqm
20	4.2.2	Providing and laying cement concrete in retaining walls, return walls, walls (any thickness) including attached pilasters, columns, piers, abutments, pillars, posts, struts, buttresses, string or lacing courses, parapets, coping, bed blocks, anchor blocks, plain window sills, fillets, sunken floor, etc., up to floor five level, excluding the cost of centering, shuttering and finishing : 1:1½:3 (1 cement : 1½ coarse sand(zone-III) derived from natural sources : 3 graded stone aggregate 20 mm nominal size derived from natural sources).	8.92	Cum

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21	7.1	Random rubble masonry with hard stone in foundation and plinth including levelling up with cement concrete 1:6:12 (1 cement : 6 coarse sand : 12 graded stone aggregate 20mm nominal size) upto plinth level with :	85.93	Cum
	16.11	Dry stone pitching 22.5 cm thick including supply of stones and preparing surface complete.	3302.89	Sqm
22	16.11	Providing precast cement concrete Jali 1:2:4 (1 cement : 2 coarse sand(zone-III) : 4 graded stone aggregate 6mm nominal size), reinforced with 1.6 mm dia mild steel wire, including centering and shuttering, roughening cleaning, fixing and finishing in cement mortar 1:3 (1 cement: 3 fine sand) etc. complete, excluding plastering of the Jambs, sills and soffits. 40 mm thick	352.83	Sqm
23	5.18.2	Structural steel work riveted, bolted or welded in built up sections, trusses and framed work, including cutting, hoisting, fixing in position and applying a priming coat of approved steel primer all complete.	1627.25	Kg
24	10.2	Fencing with angle iron post placed at required distance embedded in cement concrete blocks, every 15th post, last but one end post and corner post shall be strutted on both sides and end post on one side only and provided with horizontal lines and two diagonals interwoven with horizontal wires, of barbed wire weighing 9.38 kg per 100 m (minimum), between the two posts fitted and fixed with G.I. staples, turn buckles etc. complete. (Cost of posts, struts, earth work and concrete work to be paid for separately). Payment to be made per metre cost of total length of barbed wire used. With G.I. barbed wire	408.83	m
25	18.18.1	Providing and laying non-pressure Np2 class (light duty) R.C.C. pipes with collars jointed with stiff mixture of cement mortar in the proportion of 1:2 (1 cement : 2 fine sand) including testing of joints etc. complete :	351.6	m
26	19.6.4	Centering and shuttering including strutting, propping etc. and removal of form for : Lintels, beams, plinth beams, girders, bressumers and cantilevers	149.77	Sqm
27	5.9.5	Steel reinforcement for R.C.C. work including straightening, cutting, bending, placing in position and binding all complete upto plinth level. Thermo Mechanically Treated bars of grade Fe-500D or more.	12401.01	Kg
28	5.22.6	Disposal of building rubbish / maiba / similar unserviceable, dismantled or waste materials by mechanical means, including loading, transporting, unloading to approved municipal dumping ground or as approved by Engineer-in-charge, beyond 50 m initial lead, for all leads including all lifts involved.	129.64	Cum
29	15.60	Supply and installation of erosion control measures including synthetic/geosynthetic fibers as per site suitability. Work includes soil surface preparation, placement of erosion control systems, and anchoring in accordance to the site, all complete as per specifications and direction of Engineer-in-Charge	3351.89	sqm
30	AOR	Providing, laying & spreading stone aggregate of 50mm nominal size for bedding of the water body including Raming, consolidation, and dressing all complete as per engineer in charge.	1986.59	cum
31	16.3.3	Supplying and filling in plinth with sand under floors, including watering, ramming, consolidating and dressing complete.	1324.29	sqm
32	16.4			

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33	AOR	Providing, fixing, and testing double flanged ductile iron (DI) reflux (non-return) valve of size _ mm dia, conforming to IS:5312 (Part I/II), pressure rating PN 1.6, including all jointing materials, nuts, bolts, rubber insertions, painting with anticorrosive bituminous paint, complete as per specifications and direction of Engineer-in-Charge.	5.00	nos
34	10.2	Structural steel work riveted, bolted or welded in built up sections, trusses and framed work, including cutting, hoisting, fixing in position and applying a priming coat of approved steel primer all complete.	39.20	kg

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35	2.6.1	Earth work in excavation by mechanical means (Hydraulic excavator) / manual means over areas (exceeding 30cm in depth, 1.5m in width as well as 10 sqm on plan) including getting out and disposal of excavated earth, lead up to 50m and lift up to 1.5m, as directed by Engineer-in-Charge.	3310.99	cum
Water Treatment				
			1	nos
35		Sewage Treatment Plant(MBBR Technology)	4.00	nos
36		Floating Aerator		
Electrical Installations				
37		Electrical fittings(Like street lights etc.)	36.00	nos
38		Fountains	3.00	nos

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Annexure C

Details of Quantity										
S.No	Item Code	Description	No	No	No	L	B	H	Total	Unit
1	2.32	Clearing grass and removal of the rubbish up to a distance of 50 m outside the periphery of the area cleared.								
		Water body Kh No 373/1			0.2	9642.85			1928.57	sqm
		inside the water body jalkumbhi							Total	1928.57 sqm
2	14.23	Pumping out water caused by springs, tidal or river seepage, broken water mains or drains and the like....	No	No	No	L	B	H	Total	Unit
		Water body Kh No 373/1			9642.85				3	28928.55 Kl
		taking avg depth of 6ft							Total	28928.55 Kl
									G Total	28928.55 Kl
3	2.6.1	Earth work in excavation by mechanical means (Hydraulic excavator)/ manual means....	No	No	No	L	B	H	Total	Unit
		Water body Kh No 373/1				280.83	0.55	1.46	225.51	cum
		RR Masonary foundation(length from dwg)				352.83	0.945	0.8	266.74	cum
		Inner boundary wall(length from dwg)				9642.85	0.5		4821.43	cum
		for silt removal from pond bed(avg=0.5)(areaxdepth)				408.83	0.725	0.875	259.35	cum
		outer boundary wall(length from dwg)							Total	5573.02 Cum

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		No	No	No	L	B	H	Total	Unit	
4	2.25	Filling available excavated earth (excluding rock) in trenches, plinth, sides of foundations etc....								
		Water body Kh No 373/1								
				0.315	280.83			88.46	cum	
		RR Masonary foundation(length from dwg) $((1.46 \times 0.55) - ((1.46 \times 0.20) + (0.56 \times 0.35))) = 0.315 \text{sqm}$								
				0.33	352.83			116.43	cum	
		Inner boundary wall(length from dwg) $(1 \times 2 \text{sidex} 0.45 \times 0.15) + (1 \times 2 \text{sidex} 0.65 \times 0.15) = 0.33 \text{sqm}$								
				0.269	408.83			109.98	cum	
		outer boundary wall(length from dwg) $(1 \times 0.45 \times 0.15) + (1 \times 0.6 \times 0.15) + (1 \times 0.75 \times 0.15) = 0.26 \text{cum/m}$								
							Total	314.87	cum	
5	2.25a	Excavating, supplying, stacking and filling of local earth (including royalty)....								
		Water body Kh No 373/1								
				3	1323.12			3969.36	cum	
		for making base upto inner boundary wall(areaxdepth) Area=9642.85-8319.73=1323.12sqm, depth=3m								
			0.5	3	1697.76			2546.64	cum	
		for pitching, $((8319.73 - 6621.97) = 1697.76$, depth=3m) from dwg)								
							Total	6516.00	cum	
							G.Total	6516.00	cum	
6	4.1.8	1:4:8 (1 Cement : 4 coarse sand (zone-III) derived from natural sources : 8 graded stone aggregate 40 mm nominal size derived from natural sources).								
		Water body Kh No 373/1								
		No	No	No	L	B	H	Total	Unit	

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		on steps towards ramp depression from Dwg				11.62				11.62	cum
		below steps of ramp					7	7	0.05	2.45	cum
		inner boundary foundation				352.83	0.2	0.645		45.52	cum
		under the gate till depression start				7	7	0.15		7.35	cum
		RCC Retaining wall wall $((1 \times 0.25 \times 352.83) + (0.25 \times 0.5 \times 352.83) + (0.3 \times 0.3 \times 352.82))$ $= 88.02 + 44.10 + 31.75 = 163.87$								163.87	cum
		for inlet sump				10	2	0.35		7.00	cum
						10	2	0.25		5.00	cum
		For outlet sump				10	1	0.2		2.00	cum
						10	2	0.35		7.00	cum
						10	2	0.25		5.00	cum
		For peripheral drain (inlet)				10	1	0.2		2.00	cum
		deduction of sfc cover for drain at every 5m $(0.7 \times 0.1 \times 0.1)(408.83/5 = 81.86 = 82 \text{ nos})$				408.83	2.1	0.1		85.85	cum
						-82	0.7	0.5	0.1	-2.87	cum
									Total	452.70	cum
9	AOR	Making bajri path including preparation of subgrade, supplying and laying brick aggregate of 50mm nominal size 100mm (50mm each layer) ...	No	No	No	L	B	H	Total	Unit	
		Water body Kh No 373/1									
		on pathway of park				408.83	2.5		1022.08	sqm	
		for base of sloping drain			12	8		0.5	48.00	sqm	
		for the base of path from gate to depression				7	7		49.00	sqm	
									Total	1119.08	sqm

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No	No	No	L	B	H	Total	Unit	
10	16.69	Providing and laying at or near ground level factory made kerb stone of M-25 grade cement concrete in position to the required line...						
		Water body Kh No 373/1						
		total length excluding 50mm at every 20nos(408.85/(20x0.3)=68.14no~69						
		total kerb stone required(408.85-3.45=405.4m)						
			69	0.05			3.45 m	
			2	405.4	0.3	0.15	36.49 cum	
						Total	36.49 cum	
11	15.7.4	Demolishing brick work manually/ by mechanical means including stacking of serviceable material and disposal of unserviceable						
		Water body Kh No 373/1						
		old boudnary wall constructed on outer boundary(10%)						
			0.1	408.83	0.23	1.2	11.28 cum	
						Total	11.28 cum	
12	AOR	Brick work with non modular fly ash bricks conforming to IS:12894, class designation 10 average compressive strength in Foundation upto plinth level in :Cement mortar 1:6 (1 cement : 6 Coarse sand)						
		Water body Kh No 373/1						
		outer boundary wall(foundation+above)						
			408.83	0.575	0.15	35.26	cum	
			408.83	0.46	0.15	28.21	cum	
			408.83	0.345	0.45	63.47	cum	
			408.83	0.23	1.5	141.05	cum	
		deduction of y section railing						-3.47 cum
		internal boundary wall						127.81 cum

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			No	No	No	L	B	H	Total	Unit
15	13.46.1	Finishing wall with acrylic smooth exterior paint of required shade: New Work(Two or more coat applied @1.67/10 sqm over and including priming coat of exterior primer applied @ 0.90 litre/ 10sqm)								
		Water body Kh No 373/1								
		on outer boundary wall								
		inner boudnary wall			2	408.83		1.5	615.25	sqm
		along side of ramp wall depression			2	352.83		0.8	564.53	sqm
					2	7	1	2	28.00	sqm
								Total	1207.77	sqm
16	13.61.1	Painting with synthetic enamel paint of approved brand and manufacture to give an even shade : Two or more coats on new work.								
		Water body Kh No 373/1								
		on main entry gate				6		2	12.00	sqm
		on kerb stone				408.83		0.45	183.97	sqm
		on y section railing(0.04x2+0.04x2)=0.16m, L=0.11m(408.83/2.5=163.53+1)			164	0.16		1.1	28.86	sqm
								Total	224.84	sqm
17	AOR	Design create & restore aesthetic view in DDA Public parks walls, water body wall, parking, toilets.....								
		Water body Kh No 373/1								
		for aesthetic designing of wall(all internal+front road)			2	408.83		1.5	613.25	sqm
								Total	613.25	sqm

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			No	No	No	L	B	H	Total	Unit
18	AOR	Providing and fixing hand rest bench : each bench consists of 2 nos. L-shape base support in cement color(thickness-80mm, back height-890 mm.....	No	No	No					
		Water body Kh No 373/1								
		bench for park			20				20.00	nos
									Total	15.00
19	4.1	Providing and laying damp-proof course 40mm thick with cement concrete 1:2:4 (1 cement : 2 coarse sand (zone-III); 4 graded stone aggregate 12.5mm nominal size)	No	No	No					
		Water body Kh No 373/1								
		on outer boundary wall				408.83	0.345		141.05	sqm
		wall along ramp depression			2	7	0.345		4.83	sqm
							Total	145.88	sqm	
20	4.2.2	Providing and laying cement concrete in retaining walls, return walls, walls (any thickness) including attached pilasters...	No	No	No					
		Water body Kh No 373/1								
		outer boundary wall coping				408.83	0.23	0.05	4.70	cum
		inner boundary wall coping				352.83	0.23	0.05	4.06	cum
				2	7	0.23	0.05	0.16	cum	
							Total	8.92	cum	
21	7.1	Random rubble masonry with hard stone in foundation and plinth including.....	No	No	No	L	B	H	Total	Unit

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		Water body Kh No 373/1									
		for toe wall($\text{avg} = 0.5 \times (0.56 + 0.46) \times 0.6 = 0.306 \text{sqm}$)		0.306	280.83			85.93	cum		
							Total	85.93	cum		
22	16.11	Dry stone pitching 22.5 cm thick including supply of stones and preparing surface complete.	No	No	No	L	B	H	Total	Unit	
		Water body Kh No 373/1									
		on the side of water body(9.5m calculated by 1:3 slope)				352.83		9.5	3351.89	cum	
		deduction for ramp				7	7		-49.00	cum	
								Total	3302.89	cum	
23	5.18.2	Providing precast cement concrete Jali 1:2:4 (1 cement : 2 coarse sand(zone-III) : 4 graded stone aggregate 6mm nominal size)...	No	No	No	L	B	H	Total	Unit	
		Water body Kh No 373/1				352.83		1	352.83	sqm	
		jali on inner boundary wall							Total	352.83	sqm
24	10.2	Structural steel work riveted, bolted or welded in built up sections, trusses and framed work.....	No	No	No	L	B	H	Total	Unit	
		Water body Kh No 373/1							544.25	kg	
		gate for entry of water body(annex)(6x2)(1x2) from Dwg							738.00	kg	
		for y section railing							345.00	kg	
		for protection of STP							Total	1627.25	kg

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25	16.18.1	Fencing with angle iron post placed at required distance embedded in cement concrete blocks, every 15th post, last but one end post.....	No	No	No	L	B	H	Total	Unit
		Water body Kh No 373/1								
		on outer boundary wall							408.83	m
									Total	408.83
26	19.6.4	Providing and laying non-pressure NP2 class (light duty) R.C.C. pipes with collars jointed with stiff mixture of cement mortar in the proportion of 1:2 (1 cement : 2 fine sand) including testing of joints etc. complete : 300 mm dia. R.C.C. pipe.	No	No	No	L	B	H	Total	Unit
		Water body Kh No 373/1								
		for length from outer boundary to stone pitching 5.85+13=18.85m			16	18.85			301.60	m
		for outlet sumpwell			5	10			50.00	m
									Total	351.60
27	5.9.5	Centering and shuttering including strutting, propping etc. and removal of form for.....	No	No	No	L	B	H	Total	Unit
		Water body Kh No 373/1								
		for outer wall jali	164	2	0.4	0.23			30.18	sqm
		for inner boundar wall jali	236	2	0.4	0.23			43.42	sqm
		for coping outer boundary wall(in+out)		2	408.83			0.05	40.88	sqm
		for coping inner boundary wall(in+out)		2	352.83			0.05	35.28	sqm
									Total	149.77

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28	5.22.6	Steel reinforcement for R.C.C. work including straightening, cutting, bending, placing in position and binding....	No	No	No	L	B	H	Total	Unit
		Water body Kh No 373/1								
		total transverse on inner boundary wall(150mm c/c) (352.83/0.15)=2352.2~2352nos				1970		0.658	1296.26	m
		Total longitudinal(along boundary 12mm)5nos			5	352.83			1764.15	m
		Total wt(0.89kg/m)							2723.76	Kg
		for inlet sumpwell							14.00	cum
		for outlet sumpwell							14.00	cum
		for perpheral drain							85.85	cum
		assuming (85kg/cum)							9677.25	kg
									Total	12401.01 Kg
29	15.60	Disposal of building rubbish / malba / similar unserviceable, dismantled or waste materials by mechanical means.....	No	No	No	L	B	H	Total	Unit
		Water body Kh No 373/1								
		from Item 9							11.28	cum
		Miscellaneous							100.00	cum
		from item 1(voids=90%)(0.1m height)			0.1	1835.17		0.1	18.35	cum
									Total	129.64 cum
30		Geosynthetic Fibre Sheet for soil erosion(ony layer)				9.5	352.8		3351.885	sqm
									Total	3351.89 sqm

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31	16.3.3	Providing, laying & spreading stone aggregate of 50mm nominal size for bedding of the water body including Raming, consolidation, and dressing all complete as per engineer in charge.							
		area of bed(6621.97sqm from dwg)							
					6621.97	0.3		1986.591	cum
								Total	1986.591 cum
32	2.27	Supplying and filling in plinth with sand under floors, including watering, ramming, consolidating and dressing complete.							
		Areaxthickness(6621.97x0.3)			6621.97	0.2		1324.394	cum
33		"Providing, fixing, and testing double flanged ductile iron (DI) reflux (non-return) valve of size _ mm dia, conforming to IS:5312 (Part I/II), pressure rating PN 1.6, including all jointing materials, nuts, bolts, rubber insertions, painting with anticorrosive bituminous paint, complete as per specifications and direction of Engineer-in-Charge.							
		for outlet slump non return of water			5			5	
								Total	5 nos
34		Screen							
		for inlet slump well(25mm)			2nos			2	
								Total	2nos

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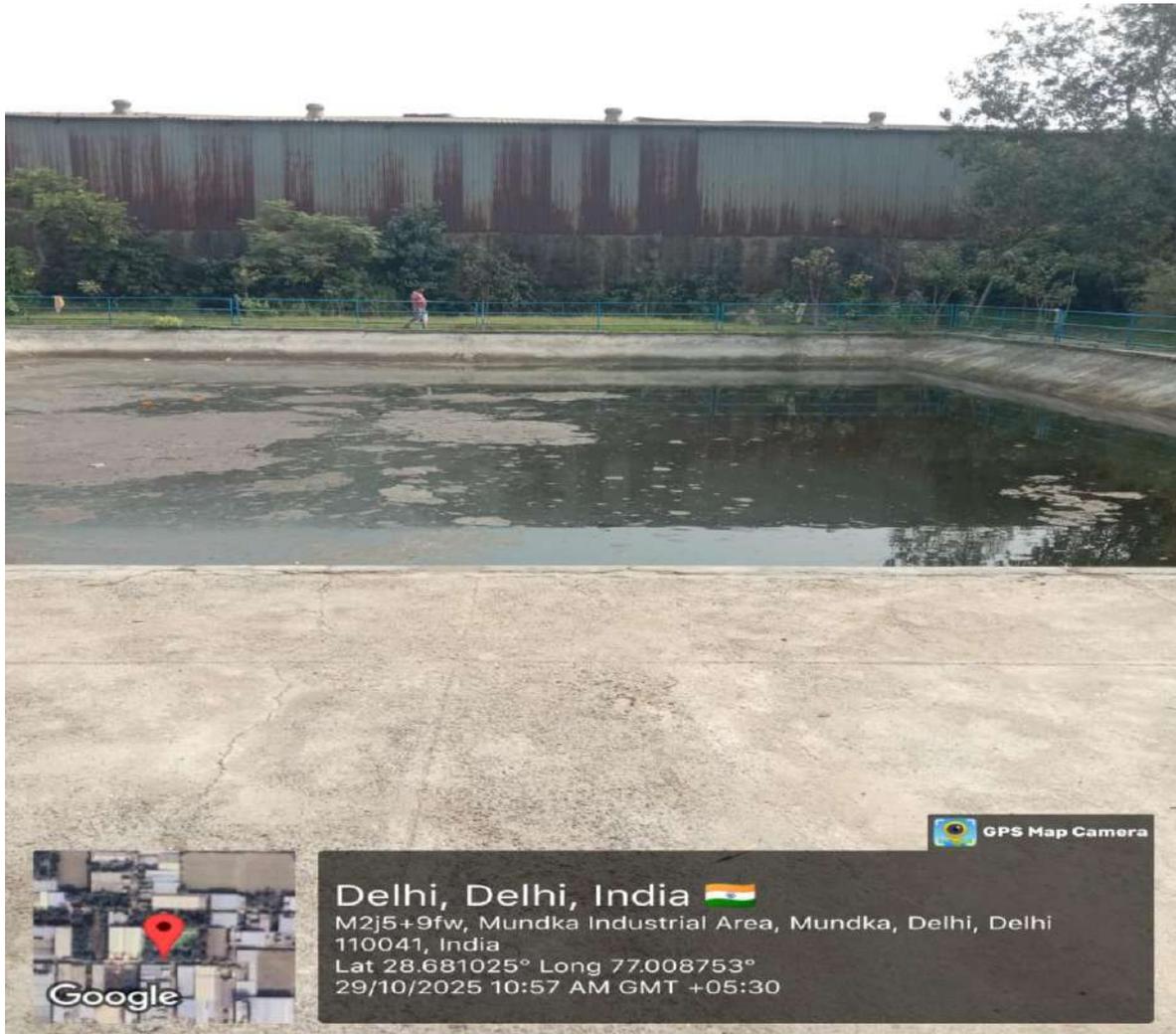
35	2.6.1	Earth work in excavation by mechanical means (Hydraulic excavator) / manual means over areas (exceeding 30cm in depth, 1.5m in width as well as 10 sqm on plan) including getting out and disposal of excavated earth, lead up to 50m and lift up to 1.5m, as directed by Engineer-in-Charge.								
		for removal of slurry				6621.97	0.5		3310.985	cum
								Total	3310.985	cum

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Dada Doba Temple(163)(04-16 bigha-biswa)/(4046.4sqm)

S.No.	Status area	Area (Approx)	Remarks
1.	Water filled Area	1147 sqm	
2.	Park Area	2620 sqm	(well maintained)
3.	RCC common roof sitting area without wall	200 sqm	
4.	Existing Temple part on edge	73 sqm	
	Total	4040 Sqm	

Water body area 163/1 (1147 sqm)

Park area 163/1 (2620 sqm)



Encroachment/Utilized : RCC common roof sitting area without wall(Area=200 sqm)



Existing Temple part on edge of Water body area Kh no. 163/1 (Area =74 sqm)

